

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III
Para 4.7 Decision

Meeting No. 12/82/2016 of 2016-17 dated 28.09.2016 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, scheduled to be held on 28.09.2016 but actually held on 26.10.2016 under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 11/82 held 07.09.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA that the items of import/export are not SCOMET items.

MEETING NUMBER : 12/82-ALC4/2016 MEETING DATE : 28.09.2016

1	Case ALC4/2016	No.: 70/4/82-	Party DRUGS PVT LTD.	Name: RAKSHIT	Meet ALC4/2016	No/Date: 12/82- 28.09.2016	Status: Approved
	HQ	File	RLA	File	Lic.No/Date:0910048210	Defer	Date:
	:01/82/050/00133/AM17/		:09/71/040/00061/AM12/		11.08.2011		
Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/130/2016-PI(Norms) dated 25.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.							

2	Case ALC4/2016	No.: 15/2/82-	Party INDUSTRIES PRIVATE LIMITED.	Name: PERFECT	Meet ALC4/2016	No/Date: 12/82- 28.09.2016	Status: Deferred
	HQ	File	RLA	File	Lic.No/Date:0310659678	Defer	Date:
	:01/82/050/00015/AM17/		:03/95/040/00554/AM12/		14.10.2011		Date:29.11.2016
Decision :Deferred.							

3	Case ALC4/2014	No.: 36/19/82-	Party METALS LTD.,	Name: ALKALI	Meet ALC4/2016	No/Date: 12/82-	Status: Deferred
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			28.09.2016	
HQ :01/82/050/01524/AM15/	File	RLA :09/24/040/00503/AM12/	File	Lic.No/Date:0910052125 12.04.2012
Decision :Deferred.				

Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
4 HQ :01/82/050/01526/AM15/	File	RLA :09/24/040/00050/AM13/	File
		Lic.No/Date:0910052706 21.05.2012	Defer Date:29.11.2016
Decision : Technical information has been received and sent to DoP on 19.09.2016. The Committee accordingly deferred the case.			

Case No.:173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
5 HQ :01/82/050/00313/AM16/	File	RLA :05/23/040/00069/AM14/	File
		Lic.No/Date:0510356983 13.06.2013	Defer Date:29.11.2016
Decision :Deferred.			

Case No.:61/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
6 HQ :01/82/050/00124/AM17/	File	RLA :07/24/040/00097/AM14/	File
		Lic.No/Date:0710096460 04.07.2013	Defer Date:29.11.2016
Decision : The committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/107/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes and deferred the case.			

Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
7 HQ :01/82/050/00279/AM15/	File	RLA :09/24/040/00155/AM14/	File
		Lic.No/Date:0910056959 31.07.2013	Defer Date:29.11.2016
Decision :Deferred.			

Case No.:41/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
8 HQ :01/82/050/00854/AM14/	File	RLA :07/24/040/00188/AM14/	File
		Lic.No/Date:0710098283 16.09.2013	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.			

Case No.:140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
9 HQ :01/82/050/01187/AM14/	File	RLA :03/95/040/00495/AM14/	File
		Lic.No/Date:0310758627 21.11.2013	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its			

meeting No.04/82 dated 16.05.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

10	Case No.: 116/23/82- ALC4/2013	Party Name: ALCHEM INTERNATIONAL LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.24/82dated 13.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

11	Case No.: 48/13/82- ALC4/2015	Party Name: BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:29.11.2016
Decision : Deferred.				

12	Case No.: 57/3/82- ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:29.11.2016
Decision : Deferred.				

13	Case No.: 49/13/82- ALC4/2015	Party Name: BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:29.11.2016
Decision : Deferred.				

14	Case No.: 237/6/82- ALC4/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:29.11.2016
Decision : Deferred.				

15	Case No.: 7/8/82- ALC4/2016	Party Name: MACSON PRODUCTS	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00345/AM17/	RLA File :52/21/040/00011/AM15/	Lic.No/Date:5210041026 12.05.2014	Defer Date:29.11.2016
Decision : Deferred.				

16	Case No.: 13/2/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:29.11.2016
	Decision :Deferred.			

17	Case No.: 38/8/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

18	Case No.: 165/6/82-ALC4/2014	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:29.11.2016
	Decision :Deferred.			

19	Case No.: 77/8/82-ALC4/2014	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:29.11.2016
	Decision :Deferred.			

20	Case No.: 202/6/82-ALC4/2014	Party Name: FORACE POLYMERS (P) LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:29.11.2016
	Decision :Deferred.			

21	Case No.: 72/10/82-ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

22	Case No.: 30/9/82-ALC4/2014	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00827/AM15/	RLA File :04/24/040/00033/AM15/	Lic.No/Date:0410159122 30.07.2014	Defer Date:29.11.2016

Decision : Deferred for want of comments from DoP.

23	Case No.: 21/9/82-ALC4/2014	Party Name: PI INDUSTRIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No.15022/6/2010-Ch-II dated 10.08.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

24	Case No.: 264/13/82-ALC4/2014	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:29.11.2016
	Decision : Deferred.			

25	Case No.: 255/13/82-ALC4/2014	Party Name: THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:29.11.2016
	Decision : Deferred.			

26	Case No.: 263/13/82-ALC4/2014	Party Name: ANTHEA AROMATICS PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:29.11.2016
	Decision : Deferred.			

27	Case No.: 217/13/82-ALC4/2014	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:29.11.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.02 dated 29.04.2015 is awaited. The Committee accordingly deferred the case.			

28	Case No.: 6/8/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Rejected
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:
	Decision : The firm has informed that said authorisation has been redeemed by RA. The Committee accordingly decided to close the case.			

29	Case No.: 59/13/82-ALC4/2014	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01062/AM15/	File RLA :05/23/040/00276/AM15/	File Lic.No/Date:0510391245 19.09.2014	Defer Date:29.11.2016
	Decision :Deferred.			

30	Case No.: 9/15/82-ALC4/2014	Party Name: VIRCHOW BIOTECH PV T LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01296/AM15/	File RLA :09/24/040/00327/AM15/	File Lic.No/Date:0910061001 19.09.2014	Defer Date:29.11.2016
	Decision : Information called for from the firm in NC meeting No.04/82 dated 24.05.2016 is awaited. The committee accordingly deferred the case.			

31	Case No.: 17/13/82-ALC4/2014	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01020/AM15/	File RLA :34/24/040/00155/AM15/	File Lic.No/Date:3410040570 23.09.2014	Defer Date:29.11.2016
	Decision :Deferred.			

32	Case No.: 115/13/82-ALC4/2014	Party Name: WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ :01/82/050/01118/AM15/	File RLA :02/24/040/00097/AM15/	File Lic.No/Date:0210205008 23.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.16/82 dated 16.08.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

33	Case No.: 74/13/82-ALC4/2014	Party Name: CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01077/AM15/	File RLA :05/23/040/00282/AM15/	File Lic.No/Date:0510391308 24.09.2014	Defer Date:29.11.2016
	Decision :Deferred.			

34	Case No.: 19/13/82-ALC4/2014	Party Name: SANO MEDICAL KITS PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01022/AM15/	File RLA :04/24/040/00171/AM15/	File Lic.No/Date:0410159504 29.09.2014	Defer Date:29.11.2016
	Decision : Copy of application has been sent to MSME for comments. The Committee accordingly deferred the case.			

35	Case No.: 160/13/82-ALC4/2014	Party Name: BAYER CROPSOURCE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Rejected
	HQ	File RLA	File Lic.No/Date:0310789976	Defer

:01/82/050/01163/AM15/	:03/94/040/00544/AM15/	07.10.2014	Date:
Decision : The Committee noted that information called for from the firm in NC meeting No.17/82 dated 27.01.2016 which has not been furnished by them. In absence of these information norms cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

36	Case No.: 42/15/82-ALC4/2014	Party Name: PVS AGRO VET	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:29.11.2016
Decision : The firm has furnished requisite information vide letter dated 06.06.2016 and the same has been sent to DoP on 04.08.2016. The Committee accordingly deferred the case.				

37	Case No.: 154/13/82-ALC4/2014	Party Name: GEM AROMATICS PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:29.11.2016
Decision :Deferred.				

38	Case No.: 110/13/82-ALC4/2014	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:29.11.2016
Decision :Deferred.				

39	Case No.: 86/10/82-ALC4/2014	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:29.11.2016
Decision :Deferred.				

40	Case No.: 266/13/82-ALC4/2014	Party Name: ATUL LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:29.11.2016
Decision :Deferred.				

41	Case No.: 268/13/82-ALC4/2014	Party Name: ATUL LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:29.11.2016
Decision :Deferred				

42	Case No.: 107/13/82-	Party Name: SHIVA	Meet No/Date: 12/82-	Status: Deferred
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ALC4/2014		PHARMACHEM LTD,	ALC4/2016 28.09.2016	
HQ :01/82/050/01110/AM15/	File	RLA :34/24/040/00196/AM15/	File	Lic.No/Date:3410040655 05.11.2014
Decision :Deferred.				

Case No.:111/13/82-ALC4/2014		Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ :01/82/050/01114/AM15/	File	RLA :05/23/040/00352/AM15/	File	Lic.No/Date:0510391927 11.11.2014
Decision : Deferred for want of comments from AYUSH.				

Case No.:61/18/82-ALC4/2014		Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ :01/82/050/01427/AM15/	File	RLA :34/24/040/00198/AM15/	File	Lic.No/Date:3410040676 11.11.2014
Decision : Deferred				

Case No.:100/4/82-ALC4/2015		Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ :01/82/050/00139/AM16/	File	RLA :17/24/040/00125/AM15/	File	Lic.No/Date:1710005978 12.11.2014
Decision : Deferred.				

Case No.:120/13/82-ALC4/2014		Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ :01/82/050/01123/AM15/	File	RLA :05/23/040/00325/AM15/	File	Lic.No/Date:0510391947 12.11.2014
Decision : Deferred.				

Case No.:65/15/82-ALC4/2014		Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ :01/82/050/01352/AM15/	File	RLA :05/23/040/00360/AM15/	File	Lic.No/Date:0510392011 14.11.2014
Decision : Deferred for want of comments from AYUSH.				

Case No.:16/18/82-ALC4/2014		Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ :01/82/050/01382/AM15/	File	RLA :03/94/040/00789/AM15/	File	Lic.No/Date:0310791300 21.11.2014
Decision : Deferred.				

Case No.:74/18/82-ALC4/2014		Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:12/82- ALC4/2016	Status:Deferred
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			28.09.2016	
HQ	File	RLA	File	Lic.No/Date:0310791373
:01/82/050/01440/AM15/		:03/94/040/00814/AM15/		25.11.2014
Decision :Deferred.				

50	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0310791374
:01/82/050/01384/AM15/		:03/94/040/00792/AM15/		25.11.2014
Decision :Deferred.				

51	Case No.:32/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0310791470
:01/82/050/00032/AM17/		:03/95/040/00617/AM15/		27.11.2014
Decision : Deferred.				

52	Case No.:92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:3410040732
:01/82/050/01458/AM15/		:34/24/040/00224/AM15/		28.11.2014
Decision : Deferred.				

53	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0510392368
:01/82/050/01448/AM15/		:05/23/040/00413/AM15/		10.12.2014
Decision : Deferred for want of comments from AYUSH.				

54	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:1710005998
:01/82/050/00140/AM16/		:17/24/040/00144/AM15/		10.12.2014
Decision : Deferred.				

55	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:3010103261
:01/82/050/01463/AM15/		:30/24/040/00041/AM15/		11.12.2014
Decision : Deferred.				

56	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
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HQ :01/82/050/01450/AM15/	File	RLA :08/24/040/00362/AM15/	File	Lic.No/Date:0810134170 30.12.2014	Defer Date:29.11.2016
Decision : Deferred for want of comments from DBT.					

57	Case No.:151/5/82-ALC4/2015	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP			

58	Case No.:92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:29.11.2016
	Decision :Deferred.			

	Case No.:59/5/82-ALC4/2015	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status: Approved
59	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.24/82dated 13.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

60	Case No.:12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.23/82 dated 06.03.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

61	Case No.:86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/362/2015-PI(Norms) dated 19.11.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

62	Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
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HQ :01/82/050/00344/AM16/	File	RLA :09/24/040/00596/AM15/	File	Lic.No/Date:0910061555 23.01.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.					

63	Case No.:230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:29.11.2016
	Decision :Deferred.			

64	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:29.11.2016
	Decision :Deferred.			

65	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01540/AM15/	File RLA :05/24/040/00273/AM15/	File Lic.No/Date:0510393248 17.02.2015	Defer Date:29.11.2016
	Decision :Deferred.			

	Case No.: 38/7/82- ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
66	HQ :01/82/050/00643/AM16/	File RLA :09/24/040/00640/AM15/	File Lic.No/Date:0910061628 18.02.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/662/2012-PI(Norms) dated 12.03.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
67	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:29.11.2016
Decision : Information called for from the firm in NC meeting No.06/82 dated 14.05.2016 is awaited. The Committee accordingly deferred the case.				

68	Case No.:444/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

69	Case No.: 106/7/82- ALC4/2015	Party Name: ALCHEMIE LABORATORIES	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date: 0310794612 16.03.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

70	Case No.: 431/5/82- ALC4/2015	Party Name: EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date: 0310794964 27.03.2015	Defer Date:29.11.2016
	Decision : Information called for firm in NC meeting No.20/82 dated 09.03.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

71	Case No.: 58/4/82- ALC4/2015	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00097/AM16/	RLA File :04/24/040/00303/AM15/	Lic.No/Date: 0410160408 10.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/313/2015-PI(Norms) dated November 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

72	Case No.: 59/4/82- ALC4/2015	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00098/AM16/	RLA File :04/24/040/00333/AM15/	Lic.No/Date: 0410160407 10.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/321/2015-PI(Norms) dated November 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

73	Case No.: 60/4/82- ALC4/2015	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00099/AM16/	RLA File :04/24/040/00334/AM15/	Lic.No/Date: 0410160406 10.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/310/2015-PI(Norms) dated O 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

74	Case No.: 22/4/82- ALC4/2015	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00061/AM16/	RLA File :04/24/040/00335/AM15/	Lic.No/Date: 0410160421 20.04.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

75	Case No.: 50/7/82-ALC4/2015	Party Name: ARENE LIFE SCIENCES LIMITED.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:29.11.2016
Decision : Information called for from the firm in NC meeting No.19/82 dated 25.2.2016 is awaited. The Committee deferred the case.				

76	Case No.: 3/3/82-ALC4/2015	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.23/82 dated 06.03.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.committee accordingly deferred the case.				

77	Case No.: 15/7/82-ALC4/2015	Party Name: MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:29.11.2016
Decision : Deferred.				

78	Case No.: 129/7/82-ALC4/2015	Party Name: NATIONAL TUBE INDUSTRIES,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:29.11.2016
Decision : A set of application has been sent to MSME for comments and deferred the case.				

79	Case No.: 164/7/82-ALC4/2015	Party Name: ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:29.11.2016
Decision : Information received and sent to DoP for comments.				

80	Case No.: 133/7/82-ALC4/2015	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00738/AM16/	RLA File :03/94/040/00085/AM16/	Lic.No/Date:0310796048 20.05.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/220/2016-PI(Norms) dated 21.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

81	Case No.: 102/7/82-ALC4/2015	Party Name: DYNAMIC SPECIALITY	Meet No/Date: 12/82-ALC4/2016	Status: Deferred
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		CHEMICALS LIMITED	28.09.2016	
HQ	File	RLA	File	Lic.No/Date:3010103498
:01/82/050/00707/AM16/		:30/24/040/00006/AM16/		21.05.2015
Decision :Deferred.				

82	Case No.:55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0710108251
:01/82/050/01018/AM16/		:07/24/040/00036/AM16/		22.05.2015
Decision :Deferred.				

83	Case No.:176/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Rejected
HQ	File	RLA	File	Lic.No/Date:0310796194
:01/82/050/00781/AM16/		:03/94/040/00124/AM16/		26.05.2015
Decision : The Committee noted that information was called for from the firm by NC in its meeting No.21/82 dated 23.3.2016 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.				

84	Case No.:124/7/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0310796233
:01/82/050/00729/AM16/		:03/95/040/00114/AM16/		27.05.2015
Decision :Deferred.				

85	Case No.:100/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:3410041261
:01/82/050/00705/AM16/		:34/24/040/00024/AM16/		28.05.2015
Decision :Deferred.				

86	Case No.:188/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
HQ	File	RLA	File	Lic.No/Date:0810135421
:01/82/050/00793/AM16/		:08/24/040/00034/AM16/		02.06.2015
Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded in earlier vide U.O. No.14010/16/2015-Ch-II dated 10.11.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

87	Case No.:142/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:12/82-ALC4/2016	Status:Rejected
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			28.09.2016	
HQ :01/82/050/00747/AM16/	File	RLA :03/94/040/00159/AM16/	File	Lic.No/Date:0310796401 03.06.2015
Decision : The Committee noted that information was called for from the firm by NC in its meeting No.21/82 dated 23.3.2016 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.				

88	Case No.: 110/7/82- ALC4/2015	Party Name: RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00715/AM16/	File	RLA :03/95/040/00051/AM16/	File
			Lic.No/Date:0310796383 03.06.2015	Defer Date:29.11.2016
Decision :Deferred.				

89	Case No.: 17/7/82- ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00622/AM16/	File	RLA :05/24/040/00078/AM16/	File
			Lic.No/Date:0510394418 03.06.2015	Defer Date:29.11.2016
Decision : Information called for from the firm in NC meeting No,04/82 dated 24.05.2016 is awaited. The Committee accordingly defer the case.				

90	Case No.: 67/7/82- ALC4/2015	Party Name: OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00672/AM16/	File	RLA :09/24/040/00105/AM16/	File
			Lic.No/Date:0910062138 05.06.2015	Defer Date:29.11.2016
Decision : Information called for from the firm in NC meeting No.21/82 dated 22.03.2016 is awaited. The Committee accordingly defer the case.				

91	Case No.: 60/4/82- ALC4/2016	Party Name: ADCOCK INGRAM LTD,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00123/AM17/	File	RLA :07/24/040/00071/AM16/	File
			Lic.No/Date:0710108351 10.06.2015	Defer Date:29.11.2016
Decision : The committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/107/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes and deferred the case.				

92	Case No.: 66/7/82- ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00671/AM16/	File	RLA :09/24/040/00162/AM16/	File
			Lic.No/Date:0910062162 10.06.2015	Defer Date:29.11.2016
Decision :Deferred.				

93	Case No.: 159/7/82- ALC4/2015	Party Name: VIJAY PERFUMES PVT.LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ	File	RLA	File
			Lic.No/Date:0310796576	Defer

:01/82/050/00764/AM16/	:03/95/040/00985/AM15/	11.06.2015	Date:29.11.2016
Decision :Deferred.			

94	Case No.:87/7/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/759/2015-PI(Norms) dated April 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

95	Case No.:42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:29.11.2016
Decision : The Committee as recommendation of D/O Pharmaceuticals forwarded vide O.M.No.35011/207/2016-PI(Norms) dated 08.09.2016 decided to call for following information from the firm:				
1. Copy of valid drug manufacturing license for the export product with approved composition. 2. Firm has shown 5% wastage in one application and 22% wastage in another application. Justification for such variation may be furnished. 3. Firm has shown use of 50 liters of stearyl alcohol with 1000kg ascorbic acid in flow diagram. However, in the CA certificate, it is shown as 1:1 by content of stearyl alcohol in export product may be furnished. 4. CoA/Test report of the export product vis-a-vis specification given in British Pharmacopoeia may be furnished. 5. Past production vis-a-vis actual consumption of import item duly certified by Central Excise Authorities may be furnished.				
The Committee accordingly deferred the case.				

96	Case No.:48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	Defer Date:29.11.2016
Decision :Deferred.				

97	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:29.11.2016
Decision :Deferred.				

98	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
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HQ :01/82/050/00657/AM16/	File	RLA :05/23/040/00107/AM16/	File	Lic.No/Date:0510394590 17.06.2015	Defer Date:29.11.2016
Decision : DML called for from the firm is awaited. The Committee accordingly deferred the case.					

99	Case No.:43/13/82-ALC4/2015	Party Name: BTL EXPORTS PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:29.11.2016
	Decision :Deferred.			

100	Case No.:15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:29.11.2016
	Decision :Deferred.			

101	Case No.: 83/13/82- ALC4/2015	Party Name: RIDDHI PHARMA	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:29.11.2016
	Decision : Deferred..			

102	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

103	Case No.: 78/7/82- ALC4/2015	Party Name: WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00683/AM16/	RLA File :02/24/040/00028/AM16/	Lic.No/Date:0210205920 25.06.2015	Defer Date:29.11.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.19/82 dated 25.02.2016 is awaited. The Committee accordingly deferred the case.			

104	Case No.: 108/14/82- ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01244/AM16/	File RLA :09/24/040/00183/AM16/	File Lic.No/Date:0910062267 01.07.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

105	Case No.: 10/13/82- ALC4/2015	Party Name: AMINES & PLASTICIZERS LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
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HQ :01/82/050/00973/AM16/	File	RLA :03/94/040/00229/AM16/	File	Lic.No/Date:0310797018 02.07.2015	Defer Date:29.11.2016
Decision :Deferred.					

106	Case No.:11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:29.11.2016
	Decision :Deferred.			

107	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:29.11.2016
	Decision : Deferred.			

108	Case No.: 82/13/82-ALC4/2015	Party Name: PAB ORGANICS PVT.LTD,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Rejected
	HQ File :01/82/050/01045/AM16/	RLA File :34/24/040/00084/AM16/	Lic.No/Date: 3410041360 07.07.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.15/82 dated 30.12.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

109	Case No.: 20/16/82-ALC4/2015	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:29.11.2016
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.05.2016 is awaited. The Committee accordingly deferred the case.			

110	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:29.11.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.2 /82 dated 24.04.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

111	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred	
	HQ	File	RLA	File	Lic.No/Date:0310797627

:01/82/050/01078/AM16/	:03/94/040/00038/AM16/	24.07.2015	Date:29.11.2016
Decision : Information called for from the firm in NC meeting No.06/82 dated 14.05.2016 is awaited. The Committee accordingly deferred the case.			

112	Case No.: 79/8/82- ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/129/2016-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

113	Case No.: 73/8/82- ALC4/2015	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

114	Case No.: 116/13/82- ALC4/2015	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:29.11.2016
	Decision : Deferred.			

115	Case No.: 114/13/82- ALC4/2015	Party Name: BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01077/AM16/	RLA File :03/94/040/00258/AM16/	Lic.No/Date:0310797898 03.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.06/82 dated 29.08.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

116	Case No.: 112/13/82- ALC4/2015	Party Name: K V AROCHEM PVT. LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:29.11.2016
	Decision : Deferred.			

117	Case No.: 109/13/82- ALC4/2015	Party Name: KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310797954	Defer

:01/82/050/01072/AM16/	:03/94/040/00170/AM16/	05.08.2015	Date:29.11.2016
Decision : The Committee noted that information called for from the firm in NC meeting No.6/82 dated 14.06.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

118	Case No.: 12/18/82-ALC4/2015	Party Name: OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date:29.11.2016
Decision : Deferred.				

119	Case No.: 50/13/82-ALC4/2015	Party Name: ARJUN CHEMICALS PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:29.11.2016
Decision :Deferred.				

120	Case No.: 2/21/82-ALC4/2015	Party Name: AUROLAB	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01707/AM16/	RLA File :35/24/040/00022/AM16/	Lic.No/Date:3510044782 06.08.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

121	Case No.: 111/13/82-ALC4/2015	Party Name: HEMA DYE CHEM PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:29.11.2016
Decision :Deferred.				

122	Case No.: 127/13/82-ALC4/2015	Party Name: ASTEC LIFESCIENCES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

123	Case No.: 126/13/82-ALC4/2015	Party Name: ASTEC LIFESCIENCES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

124	Case No.: 61/13/82-ALC4/2015	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
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HQ	File	RLA	File	Lic.No/Date:0510395388	Defer
:01/82/050/01024/AM16/		:05/23/040/00218/AM16/		20.08.2015	Date:29.11.2016
Decision : Information called for from the firm in NC 08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.					

125	Case No.: 161/13/82- ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ	File	RLA	File	Lic.No/Date:0310798374
	:01/82/050/01124/AM16/		:03/95/040/00274/AM16/		21.08.2015
Decision :Deferred.					

126	Case No.: 77/13/82- ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.		Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ	File	RLA	File	Lic.No/Date:5210041620
	:01/82/050/01040/AM16/		:52/24/040/00038/AM16/		27.08.2015
Decision : Information called for from the firm in NC 10/82 dated 23.08.2016 is awaited. The Committee accordingly deferred the case.					

127	Case No.: 120/13/82- ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD		Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Approved
	HQ	File	RLA	File	Lic.No/Date:0310798629
	:01/82/050/01083/AM16/		:03/94/040/00279/AM16/		03.09.2015
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 14.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

128	Case No.: 84/14/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,		Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ	File	RLA	File	Lic.No/Date:0510395506
	:01/82/050/01220/AM16/		:05/24/040/00262/AM16/		03.09.2015
Decision : The Committee noted that information called for from the firm in NC meeting No.06/82 dated 24.05.2016 is awaited. The Committee accordingly deferred the case.					

129	Case No.: 59/4/82- ALC4/2016	Party Name:ADCOCK INGRAM LTD,		Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ	File	RLA	File	Lic.No/Date:0710108694
	:01/82/050/00122/AM17/		:07/24/040/00180/AM16/		07.09.2015
Decision : The committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/107/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes and deferred the case.					

130	Case No.: 8/9/82- ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.		Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Approved
	HQ	File	RLA	File	Lic.No/Date:3410041496
Defer Date:					

:01/82/050/00944/AM16/	:34/24/040/00155/AM16/	09.09.2015	
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.12/82 dated 19.09.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

131	Case No.: 10/9/82-ALC4/2015	Party Name: ALKYL AMINES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date:29.11.2016
	Decision :Deferred.			

132	Case No.: 51/19/82-ALC4/2015	Party Name: SHALINA LABORATORIES PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01532/AM16/	RLA File :03/95/040/00430/AM16/	Lic.No/Date:0310799076 28.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/815/2015-PI(Norms) dated 06.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

133	Case No.: 8/16/82-ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:07.09.2016
	Decision :Deferred.			

134	Case No.: 12/19/82-ALC4/2015	Party Name: ARJUN CHEMICALS PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01492/AM16/	RLA File :04/24/040/00154/AM16/	Lic.No/Date:0410161070 01.10.2015	Defer Date:29.11.2016
	Decision :Deferred.			

135	Case No.: 44/4/82-ALC4/2016	Party Name: KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00107/AM17/	RLA File :03/94/040/00468/AM16/	Lic.No/Date:0310799183 05.10.2015	Defer Date:29.11.2016
	Decision :Deferred.			

136	Case No.: 130/14/82-ALC4/2015	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:29.11.2016

	Decision :Deferred.			
137	Case No.:56/2/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00056/AM17/	RLA File :07/24/040/00123/AM16/	Lic.No/Date:0710108886 13.10.2015	Defer Date:29.11.2016
	Decision :Deferred.			
138	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:29.11.2016
	Decision : Copy of application has been sent to DoP.			
139	Case No.:24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date:29.11.2016
	Decision :Deferred.			
140	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:29.11.2016
	Decision :Deferred.			
141	Case No.:77/16/82-ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	Defer Date:29.11.2016
	Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.			
142	Case No.:140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:29.11.2016
	Decision :Deferred.			
143	Case No.:141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310799629	Defer

:01/82/050/01104/AM16/	:03/95/040/00504/AM16/	23.10.2015	Date:29.11.2016
Decision :Deferred.			

144	Case No.:73/19/82-ALC4/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01554/AM16/	RLA File :03/94/040/00575/AM16/	Lic.No/Date:0310799849 29.10.2015	Defer Date:29.11.2016
Decision :Deferred.				

145	Case No.:147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:29.11.2016
Decision :Deferred.				

146	Case No.:64/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01545/AM16/	RLA File :03/94/040/00240/AM16/	Lic.No/Date:0310799907 30.10.2015	Defer Date:29.11.2016
Decision :Deferred.				

147	Case No.:65/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	Defer Date:29.11.2016
Decision :Deferred.				

148	Case No.:153/13/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01116/AM16/	RLA File :34/24/040/00199/AM16/	Lic.No/Date:3410041644 02.11.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.04/82 dated 12.06.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

149	Case No.:66/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01547/AM16/	RLA File :03/94/040/00582/AM16/	Lic.No/Date:0310799943 02.11.2015	Defer Date:29.11.2016
Decision :Deferred.				

150	Case No.:54/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2016	Status:Approved
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			28.09.2016	
HQ :01/82/050/01535/AM16/	File	RLA :03/94/040/00590/AM16/	File	Lic.No/Date:0310799952 02.11.2015
Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/854/2015-PI(Norms) dated 08.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

151	Case No.:156/13/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01119/AM16/	File	RLA :09/24/040/00464/AM16/	File
			Lic.No/Date:0910062832 03.11.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

152	Case No.:38/21/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01743/AM16/	File	RLA :09/24/040/00442/AM16/	File
			Lic.No/Date:0910062831 03.11.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DBT.				

153	Case No.:159/13/82-ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01122/AM16/	File	RLA :34/24/040/00205/AM16/	File
			Lic.No/Date:3410041650 04.11.2015	Defer Date:29.11.2016
Decision :Deferred.				

154	Case No.:57/19/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01538/AM16/	File	RLA :03/94/040/00443/AM16/	File
			Lic.No/Date:0310800060 05.11.2015	Defer Date:29.11.2016
Decision :Deferred.				

155	Case No.:18/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01723/AM16/	File	RLA :09/24/040/00487/AM16/	File
			Lic.No/Date:0910062841 06.11.2015	Defer Date:29.11.2016
Decision :Deferred.				

156	Case No.:23/21/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/01728/AM16/	File	RLA :09/24/040/00481/AM16/	File
			Lic.No/Date:0910062849 10.11.2015	Defer Date:29.11.2016

Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited. The Committee accordingly deferred the case.

157	Case No.: 165/13/82-ALC4/2015	Party Name: ATUL LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

158	Case No.: 71/19/82-ALC4/2015	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01552/AM16/	RLA File :03/94/040/00613/AM16/	Lic.No/Date:0310800272 17.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

159	Case No.: 72/19/82-ALC4/2015	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01553/AM16/	RLA File :03/94/040/00612/AM16/	Lic.No/Date:0310800271 17.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

160	Case No.: 167/13/82-ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01130/AM16/	RLA File :09/24/040/00493/AM16/	Lic.No/Date:0910062862 19.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/860/2015-PI(Norms) dated 17.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

161	Case No.: 58/19/82-ALC4/2015	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01539/AM16/	RLA File :03/94/040/00572/AM16/	Lic.No/Date:0310800324 19.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

162	Case No.: 75/19/82-ALC4/2015	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01556/AM16/	RLA File :03/94/040/00450/AM16/	Lic.No/Date:0310800347 20.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

163	Case No.: 60/19/82-	Party Name: ELPPE	Meet No/Date: 12/82-	Status: Deferred
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	ALC4/2015	CHEMICALS PRIVATE LIMITED	ALC4/2016 28.09.2016	
	HQ File :01/82/050/01541/AM16/	RLA File :03/94/040/00661/AM16/	Lic.No/Date:0310800340 20.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

164	Case No.:20/19/82-ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date:29.11.2016
	Decision :Deferred.			

165	Case No.:59/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

166	Case No.:62/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01543/AM16/	RLA File :03/94/040/00252/AM16/	Lic.No/Date:0310800539 01.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

167	Case No.:61/19/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

168	Case No.:81/19/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01562/AM16/	RLA File :03/94/040/00660/AM16/	Lic.No/Date:0310800594 02.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/858/2015-PI(Norms) dated 08.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

169	Case No.:16/19/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01496/AM16/	RLA File :05/23/040/00362/AM16/	Lic.No/Date:0510396503 03.12.2015	Defer Date:

Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/842/2015-PI(Norms) dated 06.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

170	Case No.: 17/19/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01497/AM16/	RLA File :05/23/040/00002/AM16/	Lic.No/Date:0510396500 03.12.2015	Defer Date:29.11.2016
Decision :Deferred.				

171	Case No.: 1/8/82-ALC4/2016	Party Name: SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00339/AM17/	RLA File :29/24/040/00007/AM16/	Lic.No/Date:2910025232 04.12.2015	Defer Date:29.11.2016
Decision :Deferred.				

172	Case No.: 90/19/82-ALC4/2015	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01571/AM16/	RLA File :22/24/040/00082/AM16/	Lic.No/Date:2210015359 07.12.2015	Defer Date:29.11.2016
Decision :Deferred for want of comments from DBT.				

173	Case No.: 64/4/82-ALC4/2016	Party Name: ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00127/AM17/	RLA File :03/94/040/00671/AM16/	Lic.No/Date:0310800767 08.12.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

174	Case No.: 40/19/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01521/AM16/	RLA File :05/23/040/00240/AM16/	Lic.No/Date:0510396587 10.12.2015	Defer Date:29.11.2016
Decision :Deferred.				

175	Case No.: 88/19/82-ALC4/2015	Party Name: THEON PHARMACEUTICALS LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01569/AM16/	RLA File :22/24/040/00081/AM16/	Lic.No/Date:2210015365 10.12.2015	Defer Date:29.11.2016
Decision :Deferred for want of comments from DoP.				

176	Case No.: 94/19/82-ALC4/2015	Party Name: THEON PHARMACEUTICALS LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01575/AM16/	RLA File :22/24/040/00080/AM16/	Lic.No/Date:2210015366 10.12.2015	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

177	Case No.: 42/21/82-ALC4/2015	Party Name: NATCO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01747/AM16/	RLA File :09/24/040/00520/AM16/	Lic.No/Date:0910062967 11.12.2015	Defer Date:29.11.2016
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.07/82 dated 4.07.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

178	Case No.: 56/21/82-ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01761/AM16/	RLA File :09/24/040/00523/AM16/	Lic.No/Date:0910062965 11.12.2015	Defer Date:29.11.2016
	Decision : Deferred.			

179	Case No.: 30/19/82-ALC4/2015	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01510/AM16/	RLA File :05/24/040/00401/AM16/	Lic.No/Date:0510396611 14.12.2015	Defer Date:29.11.2016
	Decision : Deferred.			

180	Case No.: 31/19/82-ALC4/2015	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01511/AM16/	RLA File :05/24/040/00375/AM16/	Lic.No/Date:0510396609 14.12.2015	Defer Date:29.11.2016
	Decision : Deferred.			

181	Case No.: 32/19/82-ALC4/2015	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01513/AM16/	RLA File :05/24/040/00381/AM16/	Lic.No/Date:0510396610 14.12.2015	Defer Date:29.11.2016
	Decision : Deferred.			

182	Case No.: 10/19/82-ALC4/2015	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01490/AM16/	RLA File :34/24/040/00223/AM16/	Lic.No/Date:3410041732 14.12.2015	Defer Date:29.11.2016

Decision :Deferred.

183	Case No.: 39/19/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	Defer Date:29.11.2016
Decision :Deferred.				

184	Case No.: 41/19/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01522/AM16/	RLA File :05/23/040/00001/AM16/	Lic.No/Date:0510396632 16.12.2015	Defer Date:29.11.2016
Decision :Deferred.				

185	Case No.: 42/19/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01523/AM16/	RLA File :05/23/040/00192/AM16/	Lic.No/Date:0510396633 16.12.2015	Defer Date:29.11.2016
Decision :Deferred.				

186	Case No.: 8/15/82-ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01319/AM16/	RLA File :09/24/040/00536/AM16/	Lic.No/Date:0910062985 17.12.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/860/2015-PI(Norms) dated 17.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

187	Case No.: 9/15/82-ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01320/AM16/	RLA File :09/24/040/00530/AM16/	Lic.No/Date:0910062986 17.12.2015	Defer Date:29.11.2016
Decision : Copy of application has been sent to DoP for comments.				

188	Case No.: 36/19/82-ALC4/2015	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date:0510396670 18.12.2015	Defer Date:29.11.2016
Decision : Deferred for want of comments from DBT.				

189	Case No.: 35/19/82-ALC4/2015	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 12/82-ALC4/2016	Status: Deferred
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			28.09.2016	
	HQ File :01/82/050/01516/AM16/	RLA File :05/23/040/00396/AM16/	Lic.No/Date:0510396751 21.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

190	Case No.:33/19/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01514/AM16/	RLA File :05/24/040/00448/AM16/	Lic.No/Date:0510396777 21.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

191	Case No.:54/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01759/AM16/	RLA File :09/24/040/00525/AM16/	Lic.No/Date:0910063015 21.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

192	Case No.:61/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01766/AM16/	RLA File :09/24/040/00547/AM16/	Lic.No/Date:0910063018 21.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

193	Case No.:93/19/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01574/AM16/	RLA File :22/24/040/00051/AM16/	Lic.No/Date:2210015392 23.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/853/2015-PI(Norms) dated 08.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

194	Case No.:55/21/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01760/AM16/	RLA File :09/24/040/00573/AM16/	Lic.No/Date:0910063035 28.12.2015	Defer Date:29.11.2016
	Decision : The representative of D/o Pharmaceuticals has stated that export product pertain to DCPC.			

195	Case No.:21/19/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01501/AM16/	RLA File :05/23/040/00391/AM16/	Lic.No/Date:0510397095 29.12.2015	Defer Date:

Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.09/82 dated 20.10.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

196	Case No.: 34/21/82-ALC4/2015	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01739/AM16/	File RLA :31/83/040/00128/AM16/	File Lic.No/Date:3110065816 30.12.2015	Defer Date:29.11.2016
	Decision :Deferred.			

197	Case No.: 22/19/82-ALC4/2015	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01502/AM16/	File RLA :05/23/040/00244/AM16/	File Lic.No/Date:0510397137 30.12.2015	Defer Date:29.11.2016
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited.			

198	Case No.: 23/19/82-ALC4/2015	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01503/AM16/	File RLA :05/23/040/00260/AM16/	File Lic.No/Date:0510397138 30.12.2015	Defer Date:29.11.2016
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited.			

199	Case No.: 13/19/82-ALC4/2015	Party Name: MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01493/AM16/	File RLA :04/24/040/00213/AM16/	File Lic.No/Date:0410161479 30.12.2015	Defer Date:29.11.2016
	Decision : : Information called for from the firm in NC meeting No.04/82 dated 24.05.2016 is awaited.			

200	Case No.: 47/21/82-ALC4/2015	Party Name: BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01752/AM16/	File RLA :09/24/040/00570/AM16/	File Lic.No/Date:0910063087 01.01.2016	Defer Date:29.11.2016
	Decision :Deferred.			

201	Case No.: 35/21/82-ALC4/2015	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01740/AM16/	File RLA :31/83/040/00094/AM16/	File Lic.No/Date:3110065843 01.01.2016	Defer Date:29.11.2016
	Decision :Deferred.			

202	Case No.: 33/21/82- ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01738/AM16/	RLA File :31/83/040/00117/AM16/	Lic.No/Date: 3110065848 05.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.24/82 dated 15.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

203	Case No.: 137/16/82- ALC4/2015	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01457/AM16/	RLA File :34/24/040/00245/AM16/	Lic.No/Date: 3410041783 05.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

204	Case No.: 2/17/82- ALC4/2015	Party Name: ARENE LIFE SCIENCES LIMITED.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date: 0910063114 08.01.2016	Defer Date: 29.11.2016
	Decision : The Committee in light of the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/217/2016-PI(Norms) dated 18.10.2016 decided to call for complete technical details/information as per Appendix-33 and deferred the case.			

205	Case No.: 5/17/82- ALC4/2015	Party Name: DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date: 3010103695 11.01.2016	Defer Date: 29.11.2016
	Decision : Deferred.			

206	Case No.: 33/2/82- ALC4/2016	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00033/AM17/	RLA File :03/95/040/00737/AM16/	Lic.No/Date: 0310801688 11.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.06/82 dated 08.05.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

207	Case No.: 60/21/82- ALC4/2015	Party Name: SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0910063135	Defer

:01/82/050/01765/AM16/	:09/24/040/00581/AM16/	13.01.2016	Date:29.11.2016
Decision : Deferred.			

208	Case No.:37/2/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00037/AM17/	RLA File :02/24/040/00181/AM16/	Lic.No/Date:0210206452 19.01.2016	Defer Date:29.11.2016
	Decision : The Committee in light of the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/218/2016-PI(Norms) dated 21.10.2016 decided to call for COA of the imported details leaves from the foreign supplier and deferred the case.			

209	Case No.:36/21/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01741/AM16/	RLA File :13/24/040/00038/AM16/	Lic.No/Date:1310048100 20.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/47/2016-PI(Norms) dated 08.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

210	Case No.:4/21/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/01709/AM16/	RLA File :05/24/040/00521/AM16/	Lic.No/Date:0510397403 22.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 26.11.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

211	Case No.:31/21/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01736/AM16/	RLA File :31/83/040/00148/AM16/	Lic.No/Date:3110065887 25.01.2016	Defer Date:29.11.2016
	Decision : Deferred.			

212	Case No.:24/21/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	Defer Date:29.11.2016
	Decision : Deferred.			

213	Case No.:88/4/82-ALC4/2016	Party Name:VAYA JAYANTHI DRUGS(P) LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
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HQ :01/82/050/00151/AM17/	File	RLA :09/24/040/00630/AM16/	File	Lic.No/Date:0910063185 29.01.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/848/2015-PI(Norms) dated 13.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

214	Case No.: 17/10/82-ALC4/2016	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00363/AM17/	RLA File :22/24/040/00104/AM16/	Lic.No/Date:2210015407 01.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

215	Case No.: 8/21/82-ALC4/2015	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01713/AM16/	RLA File :05/23/040/00438/AM16/	Lic.No/Date:0510397455 01.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

216	Case No.: 13/21/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01718/AM16/	RLA File :05/23/040/00439/AM16/	Lic.No/Date:0510397481 03.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

217	Case No.: 1/19/82-ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01481/AM16/	RLA File :09/24/040/00634/AM16/	Lic.No/Date:0910063213 04.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			

	Case No.: 4/19/82-ALC4/2015	Party Name: ALPHAMED FORMULATIONS P LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
218	HQ File :01/82/050/01484/AM16/	RLA File :09/24/040/00628/AM16/	Lic.No/Date:0910063226 05.02.2016	Defer Date:29.11.2016
Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.				

219	Case No.: 25/21/82-ALC4/2015	Party Name: RONAK CHEMICALS	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01730/AM16/	RLA File :34/24/040/00274/AM16/	Lic.No/Date:3410041858 05.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

220	Case No.: 26/21/82- ALC4/2015	Party Name: RONAK CHEMICALS	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01731/AM16/	File RLA :34/24/040/00273/AM16/	File Lic.No/Date:3410041857 05.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

221	Case No.: 14/21/82- ALC4/2015	Party Name: DHAMPUR SUGAR MILLS LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01719/AM16/	File RLA :05/23/040/00456/AM16/	File Lic.No/Date:0510397521 08.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

222	Case No.: 5/19/82- ALC4/2015	Party Name: GOPINATH CHEM-TECH LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01485/AM16/	File RLA :08/24/040/00291/AM16/	File Lic.No/Date:0810137155 08.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

223	Case No.: 62/4/82- ALC4/2016	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00125/AM17/	File RLA :03/95/040/00568/AM16/	File Lic.No/Date:0310802284 08.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

224	Case No.: 85/19/82- ALC4/2015	Party Name: ANUPAM RASAYAN (INDIA) LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/01566/AM16/	File RLA :52/24/040/00076/AM16/	File Lic.No/Date:5210041759 09.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

225	Case No.: 95/19/82- ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ :01/82/050/01576/AM16/	File RLA :09/24/040/00639/AM16/	File Lic.No/Date:0910063233 10.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/173/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

226	Case No.: 8/2/82- ALC4/2016	Party Name: GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00008/AM17/	File RLA :34/24/040/00284/AM16/	File Lic.No/Date:3410041870 10.02.2016	Defer Date:29.11.2016

Decision :Deferred.				
227	Case No.:15/10/82-ALC4/2016	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00361/AM17/	RLA File :22/24/040/00107/AM16/	Lic.No/Date:2210015412 10.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			
228	Case No.:30/21/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01735/AM16/	RLA File :05/23/040/00467/AM16/	Lic.No/Date:0510397580 10.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			
229	Case No.:97/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01578/AM16/	RLA File :09/24/040/00652/AM16/	Lic.No/Date:0910063248 11.02.2016	Defer Date:29.11.2016
	Decision : Copy of application may be sent to DoP.			
230	Case No.:36/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00036/AM17/	RLA File :03/95/040/00870/AM16/	Lic.No/Date:0310802475 11.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			
231	Case No.:35/4/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00098/AM17/	RLA File :03/94/040/00952/AM16/	Lic.No/Date:0310802542 12.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			
232	Case No.:101/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/01582/AM16/	RLA File :09/24/040/00668/AM16/	Lic.No/Date:0910063275 16.02.2016	Defer Date:29.11.2016
	Decision : copy of application may be sent to DoP.			
233	Case No.:5/2/82-ALC4/2016	Party Name:MAMTA POLYCOATS	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00005/AM17/	RLA File :34/24/040/00293/AM16/	Lic.No/Date:3410041887 16.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			

234	Case No.: 13/10/82- ALC4/2016	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00359/AM17/	RLA File :22/24/040/00109/AM16/	Lic.No/Date:2210015417 17.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

235	Case No.: 55/2/82- ALC4/2016	Party Name: MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00055/AM17/	RLA File :08/24/040/00392/AM16/	Lic.No/Date:0810137224 17.02.2016	Defer Date:29.11.2016
	Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.			

236	Case No.: 35/2/82- ALC4/2016	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00035/AM17/	RLA File :03/95/040/00868/AM16/	Lic.No/Date:0310802660 17.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

237	Case No.: 102/19/82- ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

238	Case No.: 52/2/82- ALC4/2016	Party Name: HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00052/AM17/	RLA File :05/23/040/00426/AM16/	Lic.No/Date:0510397651 18.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 12.06.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

239	Case No.: 20/4/82- ALC4/2016	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00083/AM17/	RLA File :05/23/040/00469/AM16/	Lic.No/Date:0510397644 18.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

240	Case No.: 23/4/82- ALC4/2016	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
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	HQ :01/82/050/00086/AM17/	File RLA :05/23/040/00470/AM16/	Lic.No/Date:0510397643 18.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			
241	Case No.:34/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00034/AM17/	File RLA :03/95/040/00888/AM16/	Lic.No/Date:0310802715 19.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			
242	Case No.:9/2/82-ALC4/2016	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00009/AM17/	File RLA :34/24/040/00161/AM16/	Lic.No/Date:3410041915 22.02.2016	Defer Date:29.11.2016
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.44/82 dated 31.01.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
243	Case No.:27/2/82-ALC4/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00027/AM17/	File RLA :03/95/040/00874/AM16/	Lic.No/Date:0310802827 24.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			
244	Case No.:22/2/82-ALC4/2016	Party Name:SANJIVANI PARANTERAL LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00022/AM17/	File RLA :03/95/040/00897/AM16/	Lic.No/Date:0310802826 24.02.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			
245	Case No.:18/4/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00081/AM17/	File RLA :05/24/040/00550/AM16/	Lic.No/Date:0510397711 24.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			
246	Case No.:24/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00087/AM17/	File RLA :05/23/040/00491/AM16/	Lic.No/Date:0510397731 26.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			
247	Case No.:4/2/82-	Party Name:RIDDHI	Meet No/Date:12/82-	Status:Deferred

	ALC4/2016	PHARMA	ALC4/2016 28.09.2016	
	HQ :01/82/050/00004/AM17/	File RLA :34/24/040/00301/AM16/	Lic.No/Date:3410041924 26.02.2016	Defer Date:29.11.2016
	Decision : Deferred.			

248	Case No.:84/4/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00147/AM17/	File RLA :09/24/040/00648/AM16/	Lic.No/Date:0910063326 26.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			

249	Case No.:43/2/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00043/AM17/	File RLA :03/95/040/00948/AM16/	Lic.No/Date:0310802906 29.02.2016	Defer Date:29.11.2016
	Decision :Deferred.			

250	Case No.:6/2/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00006/AM17/	File RLA :34/24/040/00308/AM16/	Lic.No/Date:3410041932 01.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

251	Case No.:42/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00042/AM17/	File RLA :03/95/040/00939/AM16/	Lic.No/Date:0310802934 01.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

252	Case No.:14/2/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00014/AM17/	File RLA :34/24/040/00221/AM16/	Lic.No/Date:3410041935 01.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

253	Case No.:38/2/82-ALC4/2016	Party Name:WANBURY LIMITED	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00038/AM17/	File RLA :03/95/040/00920/AM16/	Lic.No/Date:0310802986 02.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/705/2013-PI(Norms) dated February 2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision			

	of NC.			
254	Case No.:28/4/82-ALC4/2016 HQ File :01/82/050/00091/AM17/	Party Name:AVA CHEMICALS PVT.LTD., RLA File :03/94/040/00959/AM16/	Meet No/Date:12/82-ALC4/2016 28.09.2016 Lic.No/Date:0310803032 03.03.2016	Status:Deferred Defer Date:29.11.2016 Decision :Deferred.
255	Case No.:29/4/82-ALC4/2016 HQ File :01/82/050/00092/AM17/	Party Name:HUBERGROUP INDIA PRIVATE LIMITED. RLA File :03/94/040/01004/AM16/	Meet No/Date:12/82-ALC4/2016 28.09.2016 Lic.No/Date:0310803038 03.03.2016	Status:Deferred Defer Date:29.11.2016 Decision : Deferred.
256	Case No.:3/4/82-ALC4/2016 HQ File :01/82/050/00066/AM17/	Party Name:JAGSONPAL PHARMACEUTICALS LTD. RLA File :05/23/040/00502/AM16/	Meet No/Date:12/82-ALC4/2016 28.09.2016 Lic.No/Date:0510397820 04.03.2016	Status:Deferred Defer Date:29.11.2016 Decision : Information called for from the firm in NC meeting No.10/82 dated 23.08.2016 is awaited. The Committee accordingly deferred the case.
257	Case No.:50/2/82-ALC4/2016 HQ File :01/82/050/00050/AM17/	Party Name:PANERA BIOTEC PVT.LTD. RLA File :05/24/040/00597/AM16/	Meet No/Date:12/82-ALC4/2016 28.09.2016 Lic.No/Date:0510397827 04.03.2016	Status:Deferred Defer Date:29.11.2016 Decision : Deferred for want of comments from DBT.
258	Case No.:66/4/82-ALC4/2016 HQ File :01/82/050/00129/AM17/	Party Name:STRIDES SHASUN LIMITED RLA File :04/24/040/00257/AM16/	Meet No/Date:12/82-ALC4/2016 28.09.2016 Lic.No/Date:0410161685 04.03.2016	Status:Deferred Defer Date:29.11.2016 Decision : The Committee as per recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/154/2016-PI(Norms) dated 05.09.2016, decided to call for copy of Master Batch Formula duly authenticated by their Q.C. incharge from the firm and deferred the case.
259	Case No.:67/4/82-ALC4/2016 HQ File :01/82/050/00130/AM17/	Party Name:STRIDES SHASUN LIMITED RLA File :04/24/040/00256/AM16/	Meet No/Date:12/82-ALC4/2016 28.09.2016 Lic.No/Date:0410161684 04.03.2016	Status:Deferred Defer Date:29.11.2016 Decision : The Committee as per recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/154/2016-PI(Norms) dated 05.09.2016, decided to call for copy of Master Batch Formula duly authenticated by their Q.C. incharge from the firm and deferred the case.

260	Case No.: 68/4/82- ALC4/2016	Party Name: STRIDES SHASUN LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00131/AM17/	RLA File :04/24/040/00255/AM16/	Lic.No/Date: 0410161683 04.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/102/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

261	Case No.: 40/4/82- ALC4/2016	Party Name: BTL EXPORTS PVT. LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00103/AM17/	RLA File :03/94/040/01017/AM16/	Lic.No/Date: 0310803105 07.03.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

262	Case No.: 41/4/82- ALC4/2016	Party Name: BTL EXPORTS PVT. LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00104/AM17/	RLA File :03/94/040/01018/AM16/	Lic.No/Date: 0310803103 07.03.2016	Defer Date: 29.11.2016
	Decision : The Committee as recommendation of D/O Pharmaceuticals forwarded vide O.M.No.35011/207/2016-PI(Norms) dated 08.09.2016 decided to call for following information from the firm: 1. Copy of valid drug manufacturing license for the export product with approved composition. 2. Firm has shown 5% wastage in one application and 22% wastage in another application. Justification for such variation may be furnished. 3. Firm has shown use of 50 liters of stearyl alcohol with 1000kg ascorbic acid in flow diagram. However, in the CA certificate, it is shown as 1:1 by content of stearyl alcohol in export product may be furnished. 4. CoA/Test report of the export product vis-a-vis specification given in British Pharmacopoeia may be furnished. 5. Past production vis-a-vis actual consumption of import item duly certified by Central Excise Authorities may be furnished. The Committee accordingly deferred the case.			

263	Case No.: 57/4/82- ALC4/2016	Party Name: CLARIANT INDIA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00120/AM17/	RLA File :03/94/040/01041/AM16/	Lic.No/Date: 0310803137 08.03.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

264	Case No.: 7/2/82- ALC4/2016	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00007/AM17/	RLA File :34/24/040/00323/AM16/	Lic.No/Date: 3410041954 08.03.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

265	Case No.: 56/4/82-ALC4/2016	Party Name: CLARIANT INDIA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00119/AM17/	RLA File :03/94/040/01040/AM16/	Lic.No/Date:0310803170 09.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

266	Case No.: 55/4/82-ALC4/2016	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00118/AM17/	RLA File :03/94/040/01044/AM16/	Lic.No/Date:0310803171 09.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

267	Case No.: 30/2/82-ALC4/2016	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00030/AM17/	RLA File :03/95/040/00940/AM16/	Lic.No/Date:0310803176 09.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

268	Case No.: 31/2/82-ALC4/2016	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00031/AM17/	RLA File :03/95/040/00931/AM16/	Lic.No/Date:0310803177 09.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

269	Case No.: 3/2/82-ALC4/2016	Party Name: RONAK CHEMICALS	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00003/AM17/	RLA File :34/24/040/00329/AM16/	Lic.No/Date:3410041957 09.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

270	Case No.: 29/2/82-ALC4/2016	Party Name: RUSAN PHARMA LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00029/AM17/	RLA File :03/95/040/00924/AM16/	Lic.No/Date:0310803186 09.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/87/2016-PI(Norms) dated 08.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

271	Case No.: 16/10/82-ALC4/2016	Party Name: SAURAV CHEMICALS LTD,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:2210015442	Defer

:01/82/050/00362/AM17/	:22/24/040/00122/AM16/	09.03.2016	Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/216/2016-PI(Norms) dated 21.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

272	Case No.: 39/4/82-ALC4/2016	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00102/AM17/	RLA File :03/94/040/00973/AM16/	Lic.No/Date:0310803223 10.03.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

273	Case No.: 58/2/82-ALC4/2016	Party Name: CHIROS PHARMA	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00058/AM17/	RLA File :22/24/040/00115/AM16/	Lic.No/Date:2210015444 11.03.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

274	Case No.: 59/2/82-ALC4/2016	Party Name: CHIROS PHARMA	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00059/AM17/	RLA File :22/24/040/00112/AM16/	Lic.No/Date:2210015443 11.03.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

275	Case No.: 38/4/82-ALC4/2016	Party Name: AIMS IMPEX PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: approved
	HQ File :01/82/050/00101/AM17/	RLA File :03/94/040/01049/AM16/	Lic.No/Date:0310803267 14.03.2016	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.6/82 dated 29.08.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

276	Case No.: 176/10/82-ALC4/2016	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00522/AM17/	RLA File :31/83/040/00178/AM16/	Lic.No/Date:3110066046 14.03.2016	Defer Date:29.11.2016
Decision : Deferred.				

277	Case No.: 27/4/82-ALC4/2016	Party Name: ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00090/AM17/	RLA File :03/94/040/00981/AM16/	Lic.No/Date:0310803290 14.03.2016	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision				

taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

278	Case No.: 13/1/82- ALC1/2016	Party Name: ONEIRO CHEMICALS LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/01787/AM16/	RLA File :34/24/040/00286/AM16/	Lic.No/Date:3410041972 14.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

279	Case No.: 37/4/82- ALC4/2016	Party Name: GLOBE TROTTERS PVT LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00100/AM17/	RLA File :03/94/040/00962/AM16/	Lic.No/Date:0310803341 15.03.2016	Defer Date:29.11.2016
	Decision : Deferred.			

280	Case No.: 143/10/82- ALC4/2016	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00489/AM17/	RLA File :09/24/040/00726/AM16/	Lic.No/Date:0910063418 15.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/05/2016-PI(Norms) dated 06.06.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

281	Case No.: 144/10/82- ALC4/2016	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00490/AM17/	RLA File :09/24/040/00727/AM16/	Lic.No/Date:0910063417 15.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

282	Case No.: 26/4/82- ALC4/2016	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00089/AM17/	RLA File :03/94/040/01057/AM16/	Lic.No/Date:0310803376 16.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

283	Case No.: 168/10/82- ALC4/2016	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00514/AM17/	RLA File :09/24/040/00741/AM16/	Lic.No/Date:0910063422 16.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

284	Case No.: 7/4/82-ALC4/2016	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00070/AM17/	RLA File :05/23/040/00468/AM16/	Lic.No/Date:0510397952 17.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

285	Case No.: 13/4/82-ALC4/2016	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00076/AM17/	RLA File :05/23/040/00390/AM16/	Lic.No/Date:0510397953 17.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

286	Case No.: 145/10/82-ALC4/2016	Party Name: MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00491/AM17/	RLA File :09/24/040/00725/AM16/	Lic.No/Date:0910063424 17.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

287	Case No.: 5/4/82-ALC4/2016	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00068/AM17/	RLA File :05/23/040/00544/AM16/	Lic.No/Date:0510397982 18.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

288	Case No.: 8/4/82-ALC4/2016	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00071/AM17/	RLA File :05/23/040/00541/AM16/	Lic.No/Date:0510397985 18.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

289	Case No.: 153/10/82-ALC4/2016	Party Name: OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00499/AM17/	RLA File :09/24/040/00738/AM16/	Lic.No/Date:0910063433 18.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

290	Case No.: 85/4/82-ALC4/2016	Party Name: SYNTHO CHIRALS PVT. LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00148/AM17/	RLA File :09/24/040/00742/AM16/	Lic.No/Date:0910063432 18.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

291	Case No.: 36/4/82-	Party Name: INDOFIL	Meet No/Date: 12/82-	Status: Deferred
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	ALC4/2016	INDUSTRIES LTD.	ALC4/2016 28.09.2016	
	HQ :01/82/050/00099/AM17/	File RLA :03/94/040/01056/AM16/	Lic.No/Date:0310803468 21.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

292	Case No.:4/4/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00067/AM17/	File RLA :05/23/040/00543/AM16/	Lic.No/Date:0510397989 21.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

293	Case No.:6/4/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00069/AM17/	File RLA :05/23/040/00542/AM16/	Lic.No/Date:0510397988 21.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

294	Case No.:81/4/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00144/AM17/	File RLA :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

295	Case No.:49/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00112/AM17/	File RLA :03/94/040/01046/AM16/	Lic.No/Date:0310803524 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

296	Case No.:50/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00113/AM17/	File RLA :03/94/040/01070/AM16/	Lic.No/Date:0310803526 23.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

297	Case No.:108/7/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00282/AM17/	File RLA :05/23/040/00518/AM16/	Lic.No/Date:0510398017 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the			

recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/186/2016-PI(Norms) dated 10.08.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

298	Case No.: 142/10/82- ALC4/2016	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00488/AM17/	RLA File :09/24/040/00756/AM16/	Lic.No/Date: 0910063439 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

299	Case No.: 63/4/82- ALC4/2016	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00126/AM17/	RLA File :03/94/040/01037/AM16/	Lic.No/Date: 0310803569 28.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

300	Case No.: 47/4/82- ALC4/2016	Party Name: HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00110/AM17/	RLA File :03/94/040/01078/AM16/	Lic.No/Date: 0310803568 28.03.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

301	Case No.: 60/2/82- ALC4/2016	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/01863/AM16/	RLA File :09/24/040/00710/AM16/	Lic.No/Date: 0910063454 29.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/260/2016-PI(Norms) dated Sept. 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

302	Case No.: 46/4/82- ALC4/2016	Party Name: AVIGNON EXIM PVT.LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00109/AM17/	RLA File :03/94/040/01109/AM16/	Lic.No/Date: 0310803597 29.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.16/82 dated 16.08.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take			

necessary action as per decision of NC.

303	Case No.: 173/10/82-ALC4/2016	Party Name: CURETECH SKINCARE	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00519/AM17/	RLA File :22/24/040/00108/AM16/	Lic.No/Date:2210015458 29.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/853/2015-PI(Norms) dated 08.09.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

304	Case No.: 80/4/82-ALC4/2016	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00143/AM17/	RLA File :03/95/040/01007/AM16/	Lic.No/Date:0310803591 29.03.2016	Defer Date:29.11.2016
	Decision :Deferred.			

305	Case No.: 165/10/82-ALC4/2016	Party Name: METROCHEM API PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00511/AM17/	RLA File :09/24/040/00751/AM16/	Lic.No/Date:0910063467 30.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/210/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

306	Case No.: 186/10/82-ALC4/2016	Party Name: VOVANTIS LABORATORIES PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00532/AM17/	RLA File :34/24/040/00290/AM16/	Lic.No/Date:3410042021 30.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

307	Case No.: 43/4/82-ALC4/2016	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00106/AM17/	RLA File :03/94/040/01108/AM16/	Lic.No/Date:0310803663 31.03.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

308	Case No.: 69/4/82-ALC4/2016	Party Name: MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00132/AM17/	RLA File :04/24/040/00275/AM16/	Lic.No/Date:0410161762 31.03.2016	Defer Date:29.11.2016
	Decision : Information has been called for from the in NC meeting No.10/82 dated 23.08.2016 is			

awaited.

309	Case No.: 76/4/82- ALC4/2016	Party Name: METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00139/AM17/	RLA File :03/95/040/01015/AM16/	Lic.No/Date: 0310803674 31.03.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

310	Case No.: 3/10/82- ALC4/2016	Party Name: BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00354/AM17/	RLA File :03/94/040/00645/AM16/	Lic.No/Date: 0310803722 01.04.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

311	Case No.: 65/4/82- ALC4/2016	Party Name: STRIDES SHASUN LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00128/AM17/	RLA File :04/24/040/00283/AM16/	Lic.No/Date: 0410161772 01.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms on based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/103/2016-(PI-Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

312	Case No.: 7/10/82- ALC4/2016	Party Name: FERMENTA BIOTECH LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00353/AM17/	RLA File :03/94/040/01125/AM16/	Lic.No/Date: 0310803764 04.04.2016	Defer Date: 29.11.2016
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.05.2016 is awaited. The Committee accordingly deferred the case.			

313	Case No.: 77/4/82- ALC4/2016	Party Name: TITAN LABORATORIES PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00140/AM17/	RLA File :03/95/040/00001/AM17/	Lic.No/Date: 0310803752 04.04.2016	Defer Date: 29.11.2016
	Decision : Deferred for want of comments from DoP.			

314	Case No.: 92/4/82- ALC4/2016	Party Name: SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date: 2910025244 06.04.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

315	Case No.: 74/4/82-	Party Name: YASHO	Meet No/Date: 12/82-	Status: Deferred
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	ALC4/2016	INDUSTRIES PVT.LTD.	ALC4/2016 28.09.2016	
	HQ :01/82/050/00137/AM17/	File RLA :03/95/040/00021/AM17/	File Lic.No/Date:0310803871 11.04.2016	Defer Date:29.11.2016
	Decision :Deferred.			

316	Case No.:66/2/82-ALC4/2016	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00060/AM17/	File RLA :32/24/040/00043/AM16/	File Lic.No/Date:3210077862 13.04.2016	Defer Date:29.11.2016
	Decision :Deferred for want of comments from DoP.			

317	Case No.:5/10/82-ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00351/AM17/	File RLA :03/94/040/00024/AM17/	File Lic.No/Date:0310803926 13.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/213/2016-PI(Norms) dated 18.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

318	Case No.:167/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00513/AM17/	File RLA :09/24/040/00777/AM16/	File Lic.No/Date:0910063505 15.04.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

319	Case No.:141/10/82-ALC4/2016	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00487/AM17/	File RLA :09/24/040/00003/AM17/	File Lic.No/Date:0910063503 15.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/214/2016-PI(Norms) dated 30.09.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

320	Case No.:161/10/82-ALC4/2016	Party Name:SATYADEVIA PHARMACEUTICALS PVT LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00507/AM17/	File RLA :09/24/040/00009/AM17/	File Lic.No/Date:0910063508 18.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/42/2016-PI(Norms) , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

321	Case No.: 127/10/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00473/AM17/	RLA File :09/24/040/00008/AM17/	Lic.No/Date:0910063506 18.04.2016	Defer Date:29.11.2016	
	Decision : Deferred for want of comments from DoP.				

322	Case No.: 166/10/82-ALC4/2016	Party Name:AKTINOS PHARMA PVT LTD,		Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00512/AM17/	RLA File :09/24/040/00775/AM16/	Lic.No/Date:0910063518 19.04.2016	Defer Date:	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/43/2015-PI(Norms) dated June 105, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

323	Case No.: 67/2/82-ALC4/2016	Party Name:HETERO LABS LIMITED		Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00061/AM17/	RLA File :09/24/040/00014/AM17/	Lic.No/Date:0910063515 19.04.2016	Defer Date:	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/211/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

324	Case No.: 68/2/82-ALC4/2016	Party Name:HETERO LABS LIMITED		Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00062/AM17/	RLA File :09/24/040/00019/AM17/	Lic.No/Date:0910063520 19.04.2016	Defer Date:	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/211/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

325	Case No.: 3/10/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED		Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00349/AM17/	RLA File :03/94/040/00042/AM17/	Lic.No/Date:0310804024 20.04.2016	Defer Date:29.11.2016	
	Decision : Deferred for want of comments from DoP.				

326	Case No.: 69/2/82-ALC4/2016	Party Name:ALMELO PRIVATE LIMITED		Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00063/AM17/	RLA File :09/24/040/00739/AM16/	Lic.No/Date:0910063533 21.04.2016	Defer Date:29.11.2016	
	Decision : Deferred for want of comments from DoP.				

327	Case No.: 98/10/82-ALC4/2016	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00444/AM17/	RLA File :17/24/040/00006/AM17/	Lic.No/Date:1710006305 21.04.2016	Defer Date:29.11.2016
	Decision : Deferred.			

328	Case No.: 172/10/82-ALC4/2016	Party Name: SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00518/AM17/	RLA File :05/24/040/00628/AM16/	Lic.No/Date:0510398255 21.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 26.11.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

329	Case No.: 99/10/82-ALC4/2016	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00445/AM17/	RLA File :17/24/040/00005/AM17/	Lic.No/Date:1710006311 22.04.2016	Defer Date:29.11.2016
	Decision : Deferred.			

330	Case No.: 164/10/82-ALC4/2016	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00510/AM17/	RLA File :09/24/040/00767/AM16/	Lic.No/Date:0910063540 22.04.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

331	Case No.: 31/7/82-ALC4/2016	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00205/AM17/	RLA File :05/24/040/00030/AM17/	Lic.No/Date:0510398296 25.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/201/2016-PI(Norms) dated 10.08.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

332	Case No.: 125/10/82-ALC4/2016	Party Name: OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00471/AM17/	RLA File :09/24/040/00033/AM17/	Lic.No/Date:0910063570 29.04.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

333	Case No.: 118/10/82-ALC4/2016	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016	Status: Approved
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			28.09.2016	
HQ :01/82/050/00464/AM17/	File	RLA :09/24/040/00001/AM17/	File	Lic.No/Date:0910063572 03.05.2016
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/260/2016-PI(Norms) dated September 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

334	Case No.: 7/6/82-ALC4/2016	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00174/AM17/	File	RLA :03/95/040/00013/AM17/	File
			Lic.No/Date:0310804365 03.05.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

335	Case No.: 107/10/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00453/AM17/	File	RLA :31/83/040/00001/AM17/	File
			Lic.No/Date:3110066134 04.05.2016	Defer Date:29.11.2016
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

336	Case No.: 108/10/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00454/AM17/	File	RLA :31/83/040/00182/AM16/	File
			Lic.No/Date:3110066133 04.05.2016	Defer Date:29.11.2016
Decision :Deferred.				

337	Case No.: 174/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00520/AM17/	File	RLA :05/23/040/00038/AM17/	File
			Lic.No/Date:0510398377 04.05.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

338	Case No.: 175/10/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00521/AM17/	File	RLA :05/23/040/00032/AM17/	File
			Lic.No/Date:0510398379 04.05.2016	Defer Date:29.11.2016
Decision :Deferred.				

339	Case No.: 132/10/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ	File	RLA	File
			Lic.No/Date:0910063583	Defer

:01/82/050/00478/AM17/	:09/24/040/00040/AM17/	04.05.2016	Date:29.11.2016
Decision : Deferred for want of comments from DoP.			

340	Case No.: 181/10/82-ALC4/2016	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

341	Case No.: 9/10/82-ALC4/2016	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00355/AM17/	RLA File :03/94/040/00077/AM17/	Lic.No/Date:0310804424 05.05.2016	Defer Date:29.11.2016
Decision : Deferred.				

342	Case No.: 6/10/82-ALC4/2016	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00352/AM17/	RLA File :05/24/040/00054/AM17/	Lic.No/Date:0510398413 06.05.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

343	Case No.: 146/10/82-ALC4/2016	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	Defer Date:29.11.2016
Decision : Technical information has been received and sent to DoP on 19.09.2016. The Committee accordingly deferred the case.				

344	Case No.: 178/10/82-ALC4/2016	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00524/AM17/	RLA File :34/24/040/00354/AM16/	Lic.No/Date:3410042154 10.05.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.				

345	Case No.: 47/7/82-ALC4/2016	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00221/AM17/	RLA File :05/24/040/00053/AM17/	Lic.No/Date:0510398448 10.05.2016	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/201/2016-PI(Norms) dated 10.08.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

346	Case No.: 77/10/82-ALC4/2016	Party Name: AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00423/AM17/	RLA File :13/24/040/00004/AM17/	Lic.No/Date:1310048244 11.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

347	Case No.: 95/4/82-ALC4/2016	Party Name: AIMS IMPEX PVT. LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00158/AM17/	RLA File :03/94/040/00129/AM17/	Lic.No/Date:0310804639 12.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.6/82 dated 29.08.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

348	Case No.: 71/10/82-ALC4/2016	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00417/AM17/	RLA File :05/24/040/00056/AM17/	Lic.No/Date:0510398495 13.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

349	Case No.: 169/10/82-ALC4/2016	Party Name: BIOLOGICAL LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00515/AM17/	RLA File :09/24/040/00007/AM17/	Lic.No/Date:0910063629 17.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DBT.			

350	Case No.: 94/10/82-ALC4/2016	Party Name: KLJ PLASTICIZERS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00440/AM17/	RLA File :05/23/040/00067/AM17/	Lic.No/Date:0510398541 18.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

351	Case No.: 126/10/82-ALC4/2016	Party Name: BIOLOGICAL LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00472/AM17/	RLA File :09/24/040/00306/AM15/	Lic.No/Date:0910063657 19.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DBT.			

352	Case No.: 149/10/82-ALC4/2016	Party Name: BIOLOGICAL LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00495/AM17/	RLA File :09/24/040/00546/AM16/	Lic.No/Date:0910063659 19.05.2016	Defer Date:29.11.2016

Decision : Deferred for want of comments from DBT.

353	Case No.: 72/10/82-ALC4/2016	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00418/AM17/	RLA File :05/24/040/00080/AM17/	Lic.No/Date:0510398561 19.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

354	Case No.: 73/10/82-ALC4/2016	Party Name: VDH CHEM TECH PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

355	Case No.: 130/10/82-ALC4/2016	Party Name: SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00476/AM17/	RLA File :09/24/040/00078/AM17/	Lic.No/Date:0910063664 23.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

356	Case No.: 83/10/82-ALC4/2016	Party Name: STERILE INDIA PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00429/AM17/	RLA File :05/24/040/00633/AM16/	Lic.No/Date:0510398574 23.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

357	Case No.: 177/10/82-ALC4/2016	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00523/AM17/	RLA File :34/24/040/00039/AM17/	Lic.No/Date:3410042198 24.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.28/82 dated 10.01.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

358	Case No.: 180/10/82-ALC4/2016	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00526/AM17/	RLA File :34/24/040/00042/AM17/	Lic.No/Date:3410042199 24.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.28/82 dated 10.01.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

359	Case No.: 79/10/82-ALC4/2016	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00425/AM17/	RLA File :05/23/040/00075/AM17/	Lic.No/Date:0510398581 24.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

360	Case No.: 80/10/82-ALC4/2016	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00426/AM17/	RLA File :05/23/040/00027/AM17/	Lic.No/Date:0510398587 24.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

361	Case No.: 81/10/82-ALC4/2016	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00427/AM17/	RLA File :05/23/040/00028/AM17/	Lic.No/Date:0510398588 24.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

362	Case No.: 74/10/82-ALC4/2016	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00420/AM17/	RLA File :05/23/040/00078/AM17/	Lic.No/Date:0510398583 24.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

363	Case No.: 75/10/82-ALC4/2016	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00421/AM17/	RLA File :05/23/040/00076/AM17/	Lic.No/Date:0510398582 24.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

364	Case No.: 136/10/82-ALC4/2016	Party Name: METROCHEM API PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00482/AM17/	RLA File :09/24/040/00100/AM17/	Lic.No/Date:0910063676 25.05.2016	Defer Date:29.11.2016
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/210/2016-PI(Norms) dated Sept. 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

365	Case No.: 185/10/82-ALC4/2016	Party Name: PAUSHAK LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00531/AM17/	RLA File :34/24/040/00037/AM17/	Lic.No/Date:3410042207 25.05.2016	Defer Date:29.11.2016

Decision : Deferred for want of comments from DoP.

366	Case No.: 87/10/82-ALC4/2016	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00433/AM17/	RLA File :05/24/040/00058/AM17/	Lic.No/Date:0510398614 25.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

367	Case No.: 102/10/82-ALC4/2016	Party Name: IKRISH HEALTHCARE PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00448/AM17/	RLA File :05/23/040/00091/AM17/	Lic.No/Date:0510398628 26.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

368	Case No.: 68/10/82-ALC4/2016	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00414/AM17/	RLA File :05/23/040/00088/AM17/	Lic.No/Date:0510398631 26.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

369	Case No.: 65/10/82-ALC4/2016	Party Name: KORES (INDIA) LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00411/AM17/	RLA File :31/83/040/00014/AM17/	Lic.No/Date:3110066163 26.05.2016	Defer Date:29.11.2016
	Decision : Deferred.			

370	Case No.: 88/10/82-ALC4/2016	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00434/AM17/	RLA File :05/24/040/00083/AM17/	Lic.No/Date:0510398625 26.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

371	Case No.: 147/10/82-ALC4/2016	Party Name: SHREEGEN PHARMA LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00493/AM17/	RLA File :09/24/040/00091/AM17/	Lic.No/Date:0910063692 26.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

372	Case No.: 91/10/82-ALC4/2016	Party Name: VIC INDUSTRIES,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00437/AM17/	RLA File :17/24/040/00028/AM17/	Lic.No/Date:1710006343 26.05.2016	Defer Date:29.11.2016
	Decision : Deferred .			

373	Case No.: 160/10/82-ALC4/2016	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00AM17/	RLA File :09/24/040/00096/AM17/	Lic.No/Date:0910063702 27.05.2016	Defer Date:
	Decision : : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/230/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

374	Case No.: 155/10/82-ALC4/2016	Party Name: DIVIS LABORATORIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00501/AM17/	RLA File :09/24/040/00073/AM17/	Lic.No/Date:0910063701 27.05.2016	Defer Date:
	Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/209/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

375	Case No.: 117/10/82-ALC4/2016	Party Name: DR. REDDYS LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00463/AM17/	RLA File :09/24/040/00089/AM17/	Lic.No/Date:0910063705 27.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

376	Case No.: 92/10/82-ALC4/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00438/AM17/	RLA File :17/24/040/00030/AM17/	Lic.No/Date:1710006345 27.05.2016	Defer Date:29.11.2016
	Decision : Deferred .			

377	Case No.: 112/10/82-ALC4/2016	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00458/AM17/	RLA File :05/23/040/00094/AM17/	Lic.No/Date:0510398655 27.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

378	Case No.: 113/10/82-ALC4/2016	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00459/AM17/	RLA File :05/23/040/00093/AM17/	Lic.No/Date:0510398654 27.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/171/2016-PI(Norms) dated 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

379	Case No.:45/10/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00391/AM17/	RLA File :03/95/040/00157/AM17/	Lic.No/Date:0310804995 27.05.2016	Defer Date:29.11.2016
	Decision :Deferred.			
380	Case No.:36/10/82-ALC4/2016	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00382/AM17/	RLA File :03/94/040/00145/AM17/	Lic.No/Date:0310805018 30.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			
381	Case No.:34/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00380/AM17/	RLA File :03/94/040/00048/AM17/	Lic.No/Date:0310805010 30.05.2016	Defer Date:29.11.2016
	Decision :Deferred.			
382	Case No.:35/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00381/AM17/	RLA File :03/94/040/00030/AM17/	Lic.No/Date:0310805009 30.05.2016	Defer Date:29.11.2016
	Decision :Deferred.			
383	Case No.:139/10/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00485/AM17/	RLA File :09/24/040/00110/AM17/	Lic.No/Date:0910063712 30.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.07/82 dated 4.07.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
384	Case No.:123/10/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			
385	Case No.:44/10/82-ALC4/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00390/AM17/	RLA File :03/95/040/00128/AM17/	Lic.No/Date:0310805023 30.05.2016	Defer Date:29.11.2016

Decision :Deferred.

386	Case No.: 42/10/82- ALC4/2016	Party Name: SUPRIYA LIFESCIENCE LTD	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00388/AM17/	RLA File :03/95/040/00154/AM17/	Lic.No/Date: 0310805017 30.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/237/2016-PI(Norms) dated 13.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

387	Case No.: 103/10/82- ALC4/2016	Party Name: AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00449/AM17/	RLA File :05/23/040/00095/AM17/	Lic.No/Date: 0510398680 31.05.2016	Defer Date: 29.11.2016
	Decision :Deferred.			

388	Case No.: 33/10/82- ALC4/2016	Party Name: KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00379/AM17/	RLA File :03/94/040/00044/AM17/	Lic.No/Date: 0310805039 31.05.2016	Defer Date: 29.11.2016
	Decision : Deferred for want of comments from DoP.			

389	Case No.: 95/10/82- ALC4/2016	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00441/AM17/	RLA File :05/24/040/00091/AM17/	Lic.No/Date: 0510398694 31.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/253/2016-PI(Norms) dated 25.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

390	Case No.: 20/10/82- ALC4/2016	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00366/AM17/	RLA File :05/24/040/00072/AM17/	Lic.No/Date: 0510398691 31.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/57/2016-PI(Norms) dated 29.08.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

391	Case No.: 96/10/82- ALC4/2016	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
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HQ :01/82/050/00442/AM17/	File	RLA :05/24/040/00063/AM17/	File	Lic.No/Date:0510398692 31.05.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.					

392	Case No.: 97/10/82-ALC4/2016	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00443/AM17/	RLA File :05/24/040/00066/AM17/	Lic.No/Date:0510398693 31.05.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.: 43/10/82-ALC4/2016	Party Name: O SPECIALITIES PVT.LTD.	C	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
393	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/		Lic.No/Date:0310805124 01.06.2016	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.33/82 dated 21.03.2013, uploaded as the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

	Case No.:119/10/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status: Approved
394	HQ File :01/82/050/00465/AM17/	RLA File :09/24/040/00113/AM17/	Lic.No/Date:0910063721 01.06.2016	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded as the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

395	Case No.:187/10/82-ALC4/2016	Party Name:WINDLAS HEALTH CARE PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00533/AM17/	RLA File :61/24/040/00001/AM17/	Lic.No/Date:6110001350 01.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

396	Case No.:54/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00400/AM17/	RLA File :04/24/040/00038/AM17/	Lic.No/Date:0410162004 02.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

397	Case No.:106/10/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File 01/82/050/00452/AM17/	RLA File :09/24/040/00115/AM17/	Lic.No/Date:0910063743 03.06.2016	Defer Date:

Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/270/2016-PI(Norms) dated 21.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

398	Case No.: 69/10/82-ALC4/2016	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00415/AM17/	RLA File :05/23/040/00108/AM17/	Lic.No/Date:0510398724 03.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

399	Case No.: 70/10/82-ALC4/2016	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00416/AM17/	RLA File :05/23/040/00109/AM17/	Lic.No/Date:0510398725 03.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

400	Case No.: 48/10/82-ALC4/2016	Party Name: AGIO PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00394/AM17/	RLA File :03/94/040/00051/AM17/	Lic.No/Date:0310805268 07.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

401	Case No.: 50/10/82-ALC4/2016	Party Name: AGIO PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00396/AM17/	RLA File :03/94/040/00065/AM17/	Lic.No/Date:0310805269 07.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

402	Case No.: 51/10/82-ALC4/2016	Party Name: BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00397/AM17/	RLA File :03/94/040/00196/AM17/	Lic.No/Date:0310805264 07.06.2016	Defer Date:29.11.2016
	Decision : Deferred .			

403	Case No.: 11/10/82-ALC4/2016	Party Name: CADILA PHARMACEUTICALS LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00357/AM17/	RLA File :08/24/040/00088/AM17/	Lic.No/Date:0810138109 07.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

404	Case No.: 157/10/82-ALC4/2016	Party Name: MAITHRI DRUGS PVT LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
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HQ :01/82/050/00503/AM17/	File	RLA :09/24/040/00112/AM17/	File	Lic.No/Date:0910063749 07.06.2016	Defer Date:29.11.2016
Decision : Deferred for want of comments from DoP.					

405	Case No.: 131/10/82- ALC4/2016	Party Name: MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00477/AM17/	File	RLA :09/24/040/00117/AM17/	File	Lic.No/Date:0910063750 07.06.2016
	Decision : Deferred for want of comments from DoP.				

406	Case No.: 129/10/82- ALC4/2016	Party Name: MYLAN LABORATORIES LIMITED		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00475/AM17/	File	RLA :09/24/040/00045/AM17/	File	Lic.No/Date:0910063759 07.06.2016
	Decision : Deferred for want of comments from DoP.				

407	Case No.: 59/10/82- ALC4/2016	Party Name: NECTAR LIFESCIENCES LIMITED,		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00405/AM17/	File	RLA :22/24/040/00016/AM17/	File	Lic.No/Date:2210015489 07.06.2016
	Decision : Deferred for want of comments from DoP.				

408	Case No.: 128/10/82- ALC4/2016	Party Name: SHODHANA LABORATORIES LTD		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00474/AM17/	File	RLA :09/24/040/00127/AM17/	File	Lic.No/Date:0910063760 07.06.2016
	Decision : Deferred for want of comments from DoP.				

409	Case No.: 134/10/82- ALC4/2016	Party Name: ALPHAMED FORMULATIONS P LTD.		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00480/AM17/	File	RLA :09/24/040/00087/AM17/	File	Lic.No/Date:0910063771 08.06.2016
	Decision : The Committee decided to call for copy of Master Batch formula duly authenticated by Q.C. in-charge and deferred the case.				

410	Case No.: 18/10/82- ALC4/2016	Party Name: ARJUN CHEMICALS PVT LTD		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ :01/82/050/00364/AM17/	File	RLA :04/24/040/00041/AM17/	File	Lic.No/Date:0410162023 08.06.2016
	Decision : Deferred.				

411	Case No.: 158/10/82- ALC4/2016	Party Name: AUROBINDO PHARMA LIMITED		Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
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HQ :01/82/050/00504/AM17/	File	RLA :09/24/040/00137/AM17/	File	Lic.No/Date:0910063769 08.06.2016	Defer Date:
Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/230/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

	Case No.: 53/10/82- ALC4/2016	Party Name:FDC LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status: Deferred
412	HQ File :01/82/050/00399/AM17/	RLA File :03/94/040/00172/AM17/	Lic.No/Date:0310805303 08.06.2016	Defer Date:29.11.2016
Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.18/82 dated 18.02.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

413	Case No.: 111/10/82- ALC4/2016	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00457/AM17/	RLA File :05/24/040/00110/AM17/	Lic.No/Date: 0510398753 08.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/253/2016-PI(Norms) dated 25.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

414	Case No.:121/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00467/AM17/	RLA File :09/24/040/00032/AM17/	Lic.No/Date:0910063765 08.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

415	Case No.: 120/10/82-ALC4/2016	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00466/AM17/	RLA File :09/24/040/00133/AM17/	Lic.No/Date: 0910063783 09.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/251/2016-PI(Norms) dated 13.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

416	Case No.: 122/10/82-ALC4/2016	Party Name: HETERO LABS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ :01/82/050/00468/AM17/	File RLA :09/24/040/00136/AM17/	File Lic.No/Date:0910063784 09.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

Pharmaceuticals forwarded vide O.M.No.35011/252/2016-PI(Norms) dated 13.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

417	Case No.: 150/10/82-ALC4/2016	Party Name: INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00496/AM17/	RLA File :09/24/040/00122/AM17/	Lic.No/Date:0910063779 09.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

418	Case No.: 151/10/82-ALC4/2016	Party Name: INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00497/AM17/	RLA File :09/24/040/00123/AM17/	Lic.No/Date:0910063778 09.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

419	Case No.: 49/10/82-ALC4/2016	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00395/AM17/	RLA File :03/94/040/00181/AM17/	Lic.No/Date:0310805345 09.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

420	Case No.: 114/10/82-ALC4/2016	Party Name: SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00460/AM17/	RLA File :05/24/040/00092/AM17/	Lic.No/Date:0510398757 09.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 26.11.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

421	Case No.: 179/10/82-ALC4/2016	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00525/AM17/	RLA File :34/24/040/00064/AM17/	Lic.No/Date:3410042257 10.06.2016	Defer Date:29.11.2016
	Decision : Deferred.			

422	Case No.: 12/10/82-ALC4/2016	Party Name: CAPLIN POINT LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00358/AM17/	RLA File :04/24/040/00043/AM17/	Lic.No/Date:0410162034 10.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

423	Case No.: 89/10/82-ALC4/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00435/AM17/	RLA File :17/24/040/00037/AM17/	Lic.No/Date:1710006358 10.06.2016	Defer Date:29.11.2016
	Decision :Deferred.			

424	Case No.: 90/10/82-ALC4/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00436/AM17/	RLA File :17/24/040/00039/AM17/	Lic.No/Date:1710006359 10.06.2016	Defer Date:29.11.2016
	Decision :Deferred.			

425	Case No.: 31/10/82-ALC4/2016	Party Name: GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00377/AM17/	RLA File :03/94/040/00216/AM17/	Lic.No/Date:0310805373 10.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/213/2016-PI(Norms) dated 18.10.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

426	Case No.: 46/10/82-ALC4/2016	Party Name: NOCIL LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00392/AM17/	RLA File :03/95/040/00134/AM17/	Lic.No/Date:0310805363 10.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

427	Case No.: 47/10/82-ALC4/2016	Party Name: SUNSHIELD CHEMICALS LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00393/AM17/	RLA File :03/95/040/00196/AM17/	Lic.No/Date:0310805364 10.06.2016	Defer Date:29.11.2016
	Decision :Deferred.			

428	Case No.: 64/10/82-ALC4/2016	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00410/AM17/	RLA File :31/83/040/00195/AM16/	Lic.No/Date:3110066174 13.06.2016	Defer Date:29.11.2016
	Decision :Deferred.			

429	Case No.: 152/10/82-ALC4/2016	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00498/AM17/	RLA File :09/24/040/00130/AM17/	Lic.No/Date:0910063793 13.06.2016	Defer Date:

Decision : The Committee decided to ratify norms on repeat based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/99/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

430	Case No.: 14/10/82-ALC4/2016	Party Name: CAPLIN POINT LABORATORIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00360/AM17/	RLA File :04/24/040/00049/AM17/	Lic.No/Date:0410162041 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

431	Case No.: 52/10/82-ALC4/2016	Party Name: CLARIANT INDIA LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00398/AM17/	RLA File :03/94/040/00223/AM17/	Lic.No/Date:0310805476 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred.			

432	Case No.: 26/10/82-ALC4/2016	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00372/AM17/	RLA File :03/94/040/00217/AM17/	Lic.No/Date:0310805452 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

433	Case No.: 27/10/82-ALC4/2016	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00373/AM17/	RLA File :03/94/040/00218/AM17/	Lic.No/Date:0310805451 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

434	Case No.: 137/10/82-ALC4/2016	Party Name: PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00483/AM17/	RLA File :56/24/040/00009/AM17/	Lic.No/Date:5610004930 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred.			

435	Case No.: 19/10/82-ALC4/2016	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00365/AM17/	RLA File :05/24/040/00117/AM17/	Lic.No/Date:0510398800 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

436	Case No.: 60/10/82-	Party Name: VENUS	Meet No/Date: 12/82-	Status: Deferred
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	ALC4/2016	REMEDIES LTD.,	ALC4/2016 28.09.2016	
	HQ :01/82/050/00406/AM17/	File RLA :22/24/040/00014/AM17/	Lic.No/Date:2210015501 14.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

437	Case No.:61/10/82- ALC4/2016	Party Name:ANUJA HEALTHCARE LTD.,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00407/AM17/	File RLA :22/24/040/00013/AM17/	Lic.No/Date:2210015504 15.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

438	Case No.:25/10/82- ALC4/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00371/AM17/	File RLA :03/94/040/00132/AM17/	Lic.No/Date:0310805494 15.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

439	Case No.:154/10/82- ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00500/AM17/	File RLA :09/24/040/00084/AM17/	Lic.No/Date:0910063799 15.06.2016	Defer Date:29.11.2016
	Decision :			

440	Case No.:23/10/82- ALC4/2016	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00369/AM17/	File RLA :05/24/040/00128/AM17/	Lic.No/Date:0510398826 16.06.2016	Defer Date:29.11.2016
	Decision :			

441	Case No.:57/10/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00403/AM17/	File RLA :05/23/040/00054/AM17/	Lic.No/Date:0510398839 17.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

442	Case No.:40/10/82- ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00386/AM17/	File RLA :03/95/040/00191/AM17/	Lic.No/Date:0310805570 17.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

443	Case No.:30/10/82- ALC4/2016	Party Name:DANOPHARM	Meet No/Date:12/82- ALC4/2016	Status:Deferred
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		CHEMICALS PRIVATE LTD.	28.09.2016	
	HQ File :01/82/050/00376/AM17/	RLA File :03/94/040/00150/AM17/	Lic.No/Date:0310805606 20.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

444	Case No.: 21/10/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00367/AM17/	RLA File :05/24/040/00129/AM17/	Lic.No/Date:0510398847 20.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

445	Case No.: 22/10/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00368/AM17/	RLA File :05/24/040/00112/AM17/	Lic.No/Date:0510398846 20.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/253/2016-PI(Norms) dated 25.10.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

446	Case No.: 29/10/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00375/AM17/	RLA File :03/94/040/00208/AM17/	Lic.No/Date:0310805623 21.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

447	Case No.: 24/10/82-ALC4/2016	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File :01/82/050/00370/AM17/	RLA File :03/94/040/00230/AM17/	Lic.No/Date:0310805622 21.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 12.06.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

448	Case No.: 55/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ File :01/82/050/00401/AM17/	RLA File :04/24/040/00052/AM17/	Lic.No/Date:0410162053 21.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

449	Case No.: 78/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS	Meet No/Date:12/82-ALC4/2016	Status:Deferred
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		PVT. LTD.	28.09.2016	
HQ	File	RLA	File	Lic.No/Date:1310048295
:01/82/050/00424/AM17/		:13/24/040/00009/AM17/		22.06.2016
Decision : Deferred for want of comments from DoP.				

450	Case No.: 56/10/82- ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0410162058
:01/82/050/00402/AM17/		:04/24/040/00051/AM17/		22.06.2016
Decision : Deferred for want of comments from DoP.				

451	Case No.: 105/10/82- ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0510398872
:01/82/050/00451/AM17/		:05/24/040/00133/AM17/		22.06.2016
Decision : Deferred for want of comments from DoP.				

452	Case No.: 109/10/82- ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:2210015511
:01/82/050/00455/AM17/		:22/24/040/00022/AM17/		23.06.2016
Decision : Deferred for want of comments from DoP.				

453	Case No.: 66/10/82- ALC4/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:3110066188
:01/82/050/00412/AM17/		:31/83/040/00030/AM17/		23.06.2016
Decision : Deferred for want of comments from DoP.				

454	Case No.: 28/10/82- ALC4/2016	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0310805671
:01/82/050/00374/AM17/		:03/94/040/00202/AM17/		23.06.2016
Decision :Deferred.				

455	Case No.: 184/10/82- ALC4/2016	Party Name:TIDE INDUSTRIES	Meet No/Date:12/82- ALC4/2016 28.09.2016	Status: Approved
HQ	File	RLA	File	Lic.No/Date:3410042297
:01/82/050/00530/AM17/		:34/24/040/00074/AM17/		23.06.2016
Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC provided earlier vide U.O. No.14010/40/2011-Ch-II dated 4.3.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned				

may take necessary action as per decision of NC.

456	Case No.: 110/10/82-ALC4/2016	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00456/AM17/	RLA File :31/83/040/00027/AM17/	Lic.No/Date:3110066198 27.06.2016	Defer Date:29.11.2016
	Decision : Deferred.			

457	Case No.: 104/10/82-ALC4/2016	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00450/AM17/	RLA File :05/24/040/00130/AM17/	Lic.No/Date:0510398918 27.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

458	Case No.: 37/10/82-ALC4/2016	Party Name: METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00383/AM17/	RLA File :03/95/040/00258/AM17/	Lic.No/Date:0310805756 28.06.2016	Defer Date:29.11.2016
	Decision : Deferred.			

459	Case No.: 38/10/82-ALC4/2016	Party Name: ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00384/AM17/	RLA File :03/95/040/00234/AM17/	Lic.No/Date:0310805748 28.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

460	Case No.: 39/10/82-ALC4/2016	Party Name: ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00385/AM17/	RLA File :03/95/040/00235/AM17/	Lic.No/Date:0310805747 28.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

461	Case No.: 138/10/82-ALC4/2016	Party Name: PARENTAL DRUGS INDIA LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00484/AM17/	RLA File :56/24/040/00051/AM16/	Lic.No/Date:5610004939 30.06.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

462	Case No.: 182/10/82-ALC4/2016	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00528/AM17/	RLA File :34/24/040/00095/AM17/	Lic.No/Date:3410042315 30.06.2016	Defer Date:29.11.2016

Decision :Deferred.

463	Case No.:183/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00529/AM17/	File RLA :34/24/040/00094/AM17/	File Lic.No/Date:3410042314 30.06.2016	Defer Date:29.11.2016
	Decision :Deferred.			

464	Case No.:100/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00446/AM17/	File RLA :05/23/040/00169/AM17/	File Lic.No/Date:0510398969 04.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/161/2016-PI(Norms) dated Sept.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

465	Case No.:93/10/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ :01/82/050/00439/AM17/	File RLA :05/23/040/00097/AM17/	File Lic.No/Date:0510398980 04.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

466	Case No.:85/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00431/AM17/	File RLA :05/23/040/00172/AM17/	File Lic.No/Date:0510398972 04.07.2016	Defer Date:29.11.2016
	Decision :Deferred.			

467	Case No.:86/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00432/AM17/	File RLA :05/23/040/00146/AM17/	File Lic.No/Date:0510398970 04.07.2016	Defer Date:29.11.2016
	Decision :Deferred.			

468	Case No.:101/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Deferred
	HQ :01/82/050/00447/AM17/	File RLA :05/23/040/00173/AM17/	File Lic.No/Date:0510398971 04.07.2016	Defer Date:29.11.2016
	Decision :Deferred.			

469	Case No.:135/10/82-ALC4/2016	Party Name: PARENTRAL DRUGS INDIA LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00481/AM17/	RLA File :56/24/040/00014/AM17/	Lic.No/Date:5610004941 04.07.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

470	Case No.:3/8/82-ALC4/2016	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00341/AM17/	RLA File :34/24/040/00079/AM17/	Lic.No/Date:3410042326 05.07.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

471	Case No.:2/8/82-ALC4/2016	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00340/AM17/	RLA File :05/23/040/00139/AM17/	Lic.No/Date:0510398996 05.07.2016	Defer Date:29.11.2016
	Decision : Deferred.			

472	Case No.:4/8/82-ALC4/2016	Party Name: GOPINATH CHEM-TECH LTD.,	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00342/AM17/	RLA File :08/24/040/00132/AM17/	Lic.No/Date:0810138237 07.07.2016	Defer Date:29.11.2016
	Decision : Deferred.			

473	Case No.:63/10/82-ALC4/2016	Party Name: STRIDES SHASUN LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00409/AM17/	RLA File :04/24/040/00058/AM17/	Lic.No/Date:0410162083 08.07.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

474	Case No.:82/10/82-ALC4/2016	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	Defer Date:29.11.2016
	Decision : Deferred.			

475	Case No.:5/8/82-ALC4/2016	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00343/AM17/	RLA File :09/24/040/00197/AM17/	Lic.No/Date:0910063918 14.07.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

476	Case No.: 6/8/82- ALC4/2016	Party Name: ATUL LIMITED,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00344/AM17/	RLA File :08/24/040/00134/AM17/	Lic.No/Date:0810138308 18.07.2016	Defer Date:29.11.2016
	Decision : Deferred.			

477	Case No.: 3/8/82- ALC4/2016	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00346/AM17/	RLA File :09/24/040/00198/AM17/	Lic.No/Date:0910063961 20.07.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

478	Case No.: 1/10/82- ALC4/2016	Party Name: INTAS PHARMACEUTICALS LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00347/AM17/	RLA File :08/24/040/00127/AM17/	Lic.No/Date:0810138359 25.07.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

479	Case No.: 188/10/82- ALC4/2016	Party Name: SAURAV CHEMICALS LTD,	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Approved
	HQ File :01/82/050/00534/AM17/	RLA File :22/24/040/00040/AM17/	Lic.No/Date:2210015536 11.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/134/2016-PI(Norms) dated July 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

480	Case No.: 1/12/82- ALC4/2016	Party Name: INTAS PHARMACEUTICALS LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Case Deferred
	HQ File :01/82/050/00625/AM17/	RLA File :08/24/040/00236/AM17/	Lic.No/Date:0810138639 09.09.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

481	Case No.: 2/12/82- ALC4/2016	Party Name: ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Case Deferred
	HQ File :01/82/050/00626/AM17/	RLA File :52/24/040/00039/AM17/	Lic.No/Date:5210042021 15.09.2016	Defer Date:29.11.2016
	Decision : Deferred for want of comments from DoP.			

482	Case No.: 3/12/82- ALC4/2016	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00627/AM17/	RLA File :05/24/040/00255/AM17/	Lic.No/Date:0510399725 15.09.2016	Defer Date:29.11.2016

Decision : Deferred for want of comments from DoP.

483	Case No.: 4/12/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2016 28.09.2016	Status: Deferred
	HQ File :01/82/050/00628/AM17/	RLA File :09/24/040/00290/AM17/	Lic.No/Date: 0910064145 16.09.2016	Defer Date: 29.11.2016
	Decision : Deferred for want of comments from DoP.			

Cases considered out of agenda

Case No. B- 01 M.No.12/AM-17 Date 28.09.2016	M/s. Alembic Pharmaceuticals Ltd. F.No.01/82/50/1114/AM14 Adv.Auth.No.3410038534 dated 25.11.2013
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Decision: The Committee considered this case for correction in the norms as per agenda.

The Committee decided to ratify norms as per the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/857/2015-PI(Norms) dated 08.09.2016, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.

Case No. B- 02 M.No.12/AM-17 Date 28.09.2016	M/s. Ashish Life Science Pvt. Ltd. F.No.01/82/50/881/AM13 Adv.Auth.No.0310709108dated 14.09.2012
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Decision: The Committee considered this case for correction in the norms as per agenda.

The Committee decided to ratify norms as per the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/153/2014-PI(Norms) dated October 2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.

Case No. B- 03 M.No.12/AM-17 Date 28.09.2016	M/s. Reliance Industries Ltd File No. 01/82/050/01358/AM15 Adv.Auth. No. 0310792858 dated 13.01.2015 Adv.Auth. No. 0310792860 dated 13.01.2015 Adv.Auth. No. 0310792863 dated 13.01.2015
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Decision: The Committee considered this case for clarification of the export product Orthoxylene 98% and Orthoxylene as per agenda.

The Committee decided to clarify that the export product Orthoxylene 98% refers to purity of the Orthoxylene. The Committee also decided to clarify that firm's request for pro-rata reduction in the input eligibility reducing by 2% on pro-rata basis as per the General Note 2 of Chemicals & Allied Products is allowed. RA concerned may take further necessary action as per the decision of NC.

Case No. B- 04 M.No.12/AM-17 Date 28.09.2016	M/s. Reliance Industries Ltd File No. 01/82/050/01385/AM16 Adv.Auth. No. 0310799215 dated 06.10.2015
Decision: The Committee considered firm's request dated 10.05.2016 for correction in the description of import item from "Reformate Relevance Catalyst and Chemicals used in manufacture of Orthoxylene (CIF value of 90% of FOB value of export)" to "Reformate Relevant Catalyst and Chemicals used in manufacture of Paraxylene (CIF value of 0.90% of FOB value of export)". The Committee decided to correct the description of import items to read as "Reformate Relevant Catalyst and Chemicals used in manufacture of Paraxylene (CIF value of 0.90% of FOB value of export)" without any other change in the quantity. RA concerned may take further necessary action as per the decision of NC.	

Case No. B- 05 M.No.12/AM-17 Date 28.09.2016	M/s. Wanbury Ltd File No. 01/82/050/706/AM14 Adv.Auth. No. 0310745576 dated 16.08.2013
The Committee considered firm's request dated 21.09.2016 received through PC-4 Division of DGFT for ratification of norms as per agenda. The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 Case No.B-03 dated 16.09.2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.	

Case No. B-06 M.No.12/AM-17 Date 28.09.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00645/AM 07 RLA No. 22/24/040/00152/AM07 Adv Auth No. 2210005831 dated 31.07.2006
Decision: The Committee considered the representation of the firm for amendment of import items as per agenda. The Committee decided to allow the import items as SION A-33 as requested by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No. B-07 M.No.12/AM-17 Date 28.09.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00056/AM 08 RLA No. 22/21/042/00006/AM05 Adv Auth No. 2210006467 dated 02.02.2007
Decision: The Committee considered the representation of the firm for correction/revision of norms as per agenda. The Committee decided to revise/ratify norms as per SION A-68. RA concerned may take further necessary action as per the decision of NC.	

Case No. B-08 M.No.12/AM-17 Date 28.09.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/01155/AM 12 RLA No. 22/24/040/00061/AM12 Adv Auth No. 2210012197 dated 22.11.2011
Decision: The Committee considered the representation of the firm for correction/revision of norms as per agenda. The Committee decided to ratify norms as per the earlier decision taken by NC in its meeting No.50/82 dated 15.03.2011, uploaded at the end of these minutes or as applied by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No. B-09 M.No.12/AM-17 Date 28.09.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00970/AM 11 RLA No. 22/24/040/00022/AM11 Adv Auth No. 2210010238 dated 04.08.2010
Decision: The Committee considered the representation of the firm for correction/revision of norms already ratified. The Committee decided to ratify norms as per the earlier decision taken by NC in its meeting No.41/82 dated 11.01.2011, uploaded at the end of these minutes or as applied by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No. B-10 M.No.12/AM-17 Date 28.09.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00463/AM 10 RLA No. 22/24/040/00076/AM09 Adv Auth No. 2210008911 dated 11.05.2009
Decision: The Committee considered the representation of the firm for correction/revision of norms already ratified. The Committee decided to ratify norms as per the earlier decision taken by NC in its meeting No.40/82 dated 04.01.2011, uploaded at the end of these minutes or as applied by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No. B-11 M.No.12/AM-17 Date 28.09.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/01019/AM 13 RLA No. 22/24/040/00038/AM-13 Adv Auth No. 2210013370 dated 30.10.2012
Decision: The Committee considered the representation of the firm for correction/revision of norms already ratified. The Committee decided to ratify norms as per the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm. RA concerned may take further necessary action as per the decision of NC.	

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F. No.35011/130/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 25 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Rakshit Drugs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/133/AM-17/DES-3/188 dated the 4/7/16 vide which application from M/s Rakshit Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Famotidine Crude**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Guanyl Thiourea	1.794kg
2	Thiourea	1.471kg
3	Sulfamide	1.088kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/107/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Adcock Ingram Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/122/AM-17/DES-3/102 dated the 23/5/16 vide which application from M/s Adcock Ingram Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **CAL-SUP Tablets (calcium + carbonate 1250mg + glycine 535.7mg)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call the following from the firm viz:-

- 1) Copy of the application in prescribed proforma.
- 2) Copy of DML for above export product, and
- 3) Copy of the master-batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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09

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Case No.:62/4/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/00103/AM14/	RLA File :03/95/040/00955/AM13/	Lic.No/Date:0310727648 11.03.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Phenyl Chloroformate	1 kg	1.	Phenol	0.666 kg
		2.	Ethylene Dichloride	0.292 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:9/16/82-ALC4/2011	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved										
HQ File :01/82/050/00467/AM12/	RLA File :05/23/040/00121/AM12/	Lic.No/Date:0510295547 04.07.2011											
94 Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 41/82 meeting held on 11.01.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Export Quantity</th> <th>Sl.No.</th> <th>Import items</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>Digoxin</td> <td>1 Kg.</td> <td>1.</td> <td>Digitalis Lanata Leaves</td> <td>444.4 kg</td> </tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg									
RA concerned may take further necessary action as per above decision of NC.													

Case No.:48/21/82- ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82- ALC4/2011 23.08.2011	Status:Case Approved	
HQ File :01/82/050/00630/AM12/	RLA File :07/24/040/00140/AM12/	Lic.No/Date:0710080871 25.07.2011		
79 Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting, decided to fix norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Levulinate	1 Kg.	1.	Levulinic Acid	0.954 kg
RA concerned may take further necessary action as per above decision of NC.				

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10/8/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. P.I Industries Ltd. Ltd. for the import of raw material against the export of Ethyl 4-Chloro-2 Fluoro- 5[{(isopropyl) (methyl)} amino] sulfonyl}Amino) carbonyl] phenylcarbamate (PCM).

(Advance Authorization No. 1310047575 dated 12.08.2014)

DGFT File No. 01/82/50/00818/AM-15 dated 27.11.2015

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of Ethyl 4-Chloro-2 Fluoro- 5[{(isopropyl) (methyl)} amino] sulfonyl}Amino) carbonyl] phenylcarbamate (PCM).

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Ethyl 4-Chloro-2 Fluoro- 5[{(isopropyl) (methyl) amino] sulfonyl}Amino) carbonyl] phenylcarbamate (PCM).	1 kg.	1.2- Chloro-4- Fluoro Toluene	0.933 Kg
		2. Methyl Iso Propyl Amine	0.328 Kg.
		3. Noblyst (R) P8086 1% (Pt/C Catalyst (+1%PT +2% V/C, 64% H2O)) or Catalyst (+0.8% PT – 0.3% MoCP)	0.005 Kg.
		4. Methanol	1.797 Kg.
		5. Toluene	0.595 Kg.
		6. Ethyl Chloroformate	0.389 Kg.
		7. Sulfuryl Chloride	0.679 Kg.
		8. n-Hexane	1.097 Kg.

This issues with the approval of competent authority.

Aufgantung
10/8/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Nirmal Kumar, Dy. DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi –11.
Dep'tt. of C&PC U.O. No. 15022/6/2010-CH-II dated 10.08.2016

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Case No.:29/13/82-ALC4/2012	Party Name: WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:16/82- ALC4/2012 16.08.2012	Status:Case Approved										
HQ File :01/82/050/00364/AM13/	RLA File :02/24/040/00038/AM13/	Lic.No/Date:0210178026 30.05.2012	Defer Date:										
290 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/98/2010-Ch. II dated 3.1.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Sodium Butyrate</td> <td>1 kg</td> <td>1.</td> <td>N-Butyric Acid</td> <td>0.842 kg</td> </tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Sodium Butyrate	1 kg	1.	N-Butyric Acid	0.842 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Sodium Butyrate	1 kg	1.	N-Butyric Acid	0.842 kg									
RA may take appropriate action as per the decision of Norms Committee.													

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Case No.:72/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved													
HQ File :01/82/050/00934/AM14/	RLA File :09/24/040/00413/AM14/	Lic.No/Date:0910058435 03.12.2013	Defer Date:													
222 Decision : In the light of earlier decision taken in meeting no. 52/82 dated 27.03.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Quantity</th> <th>S.No.</th> <th>Import Product</th> <th>Quantity Allowed kg/kg</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Oxolamine Citrate</td> <td rowspan="2">1 kg</td> <td>1.</td> <td>3-Chlorpropionyl Chloride</td> <td>1.16</td> </tr> <tr> <td>2.</td> <td>Benzonitrile</td> <td>1.00</td> </tr> </tbody> </table> Ra may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No.	Import Product	Quantity Allowed kg/kg	Oxolamine Citrate	1 kg	1.	3-Chlorpropionyl Chloride	1.16	2.	Benzonitrile	1.00
Export Product	Export Quantity	S.No.	Import Product	Quantity Allowed kg/kg												
Oxolamine Citrate	1 kg	1.	3-Chlorpropionyl Chloride	1.16												
		2.	Benzonitrile	1.00												

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F. No.35011/362/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 :
Application from M/s Sentiss Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/226/AM-16/DES-3/323 dated the 02/07/15 vide which application from M/s Sentiss Pharma Pvt. Ltd was sent to this Department for fixation of norms for the export of **Eye solution based on Olopatadine 0.1% in 5 ml vial**. This department has examined the matter and following norms are recommended against this application.

Sl. No.	Raw material to be imported	Quantity Recommended
1	Olopatadine HCL	5.817 gm for 1000 vials of eye solution 0.1% in 5 ml vials

2 to 4 - Packing material - Relevant, As per packing list.

2. This issues with the approval of competent authority.

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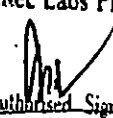
(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

	sought for import has been specified in the permission letter.	
8	In case of Advance Authorization for Annual Requirements, statement of exports made in the preceding licensing year duly certified by a Chartered Accountant / Cost and Works Accountant in the format given in Appendix 26	
9	In case of intermediate supplies to an Advance Authorisation holder, Invalidation letter (in original)	
10	In case of other categories of deemed exports, (for supplies to projects), whether Project Authority Certificate furnished or not (note 2)	
11	For supply to EOU/EHTP/STP/BTP, copy of Green Card showing validity of EOU/ EHTP/STP/BTP and Legal Undertaking of EOU with Development Commissioner indicating the item to be supplied as one of the inputs	
12	In case of Advance Authorisation under Para 4.7. of HBP Vol.I (No Norms category), Appendix-11A	
13	In case of Advance Authorisation under Para 4.7. of HBP Vol.I (No Norms category) on repeat basis, copy of ad-hoc norms	
14	In case of application under para 4.7 of HBP Vol.I (No Norms Category), declaration/undertaking in terms of Trade Notice No. 17/AM-06 dated 6.7.2005 issued by Mumbai office has been furnished.	
15	Declaration as per Trade Notice No. 12/AM-05 dated 10.3.2005 relating to items reserved for imports by State Trading enterprises have been furnished.	
16	Declaration regarding Ozone Depleting Substance (ODS) as per Trade Notice No. 3/AM.11 read with 4/AM.11 issued by Mumbai office has been furnished.	

III	Information	
1	Applicable fee in terms of Appendix 21 B (Amount in Rs.)	
2	Amount of application fee deposited through EFT	
3	If Manufacturer Exporter, which of the export items are covered under SSI/IEM/Industrial licence submitted	
4	If Merchant Exporter, which of the export items are covered under SSI/IEM/ Industrial Licence of supporting manufacturer submitted	

For Enatec Labs Private Limited


 Authorised Signatory / Director
 Signature of the applicant

Name
 Designation
 E-mail

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F. No.35011/662/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th March, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Aurbindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/685/AM13/DES-3/874 dated the 09/10/12 vide which an application from M/s. Aurbindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Benazepril Hydrochloride**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓1.	(R)-2-Hydroxy-4-phenyl butanoic acid ethyl ester	0.704 ✓
✓2.	4-Nitrobenzensulfonyl Chloride	0.893 ✓
✓3.	Activated Carbon	0.033 ✓
4.	Hexanes	3.52 ✓
✓5.	Potassium Carbonate	0.132
✓6.	Tert-Butyl (S)-3-Amino Capralactum	0.826 ✓
7.	Toluene	2.196
✓8.	Triethylamine	0.48

2. This issues with the approval of Director (Cost).

26/3

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/313/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Softgel Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/97/AM-16/DES-3/45 dated the 11/06/15 vide which application from M/s. Softgel Healthcare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Krill Oil 500mg (Softgelatin Capsules Krill Oil 500mg)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Krill Oil (Superba Krill Oil)	510mg/500mg capsule

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/313/2015-PI (Norms)
Government of India

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F. No.35011/321/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Softgel Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/98/AM-16/DES-3/31 dated the 11/06/15 vide which application from M/s. Softgel Healthcare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Isocap 10 (Soft Capsule Isotretinoin 10mg)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Isotretinoin BP/USP	10.2mg/10mg capsule And 20.4mg/20mg capsule

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/310/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Softgel Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/99/AM-16/DES-3/29 dated the 11/06/15 vide which application from M/s. Softgel Healthcare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Soft Gelatin Capsules COD Liver Oil BP 300 Mg(Seven Oceans)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	COD Liver Oil (Type B)	306.0mg/300mg Capsule

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F.No.35011/220/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Aarti Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/738/AM-17/DES-3/319 dated the 12/7/2016 vide which application from M/s Aarti Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Benazepril Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(R)-2-hydroxy-4-phenylbutanoic acid ethyl ester	0.684kg
2	T-butyl-3s-amino-2,3,4,5-tetrahydro-L-H-(1)-benazepin-2-one L-acetate	0.808kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Atul Ltd. for the import of raw material against the export of DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID.

M/s. Atul Ltd. have submitted present applications for the import of raw material against the export of DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0810134726 dated 4.3.2015)
(Advance Authorization No. 0810134727 dated 4.3.2015)

1. Item of Export	Qty.	Item of Import	Qty.
DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID	1 kg	1. PARA TOLUIDINE	1.852 kg

(Advance Authorization No. 0810133394 dated 19.9.2014) ✓
(Advance Authorization No. 0810135435 dated 5.6.2015)

1. Item of Export	Qty.	Item of Import	Qty.
LAPOX ARD-13.	1 kg	1. PALMEROL 1214 LAURYL-MYRISTYL ALCOHOL/ ECOROL-24 LAURYL MYRISTYL ALCOHOL/ FATTY ALCOHOL C12-C14	0.812 kg
		2. EPICHLOROHYDRIN	0.440 kg

(Advance Authorization No. 0810134402 dated 27.1.2015)

1. Item of Export	Qty.	Item of Import	Qty.
AROMATIC AMINES	1 kg	1. METHANOL	0.240 kg
		2. ANILINE	1.00 kg

(Advance Authorization No. 0810135421 dated 2.6.2015)

1. Item of Export	Qty.	Item of Import	Qty.
4,4'-DIAMINO DIPHENYL SULPHONE-(HT 9664-1 NL)	1 kg	1. 4,4'-DIAMINO DIPHENYL SULPHONE-CRUDE	1.03 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/16/2015-CH-II dated (0.11.2015)

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F. No.35011/759/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Vision Drugs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1285/AM-16/DES-3/1228 dated the 15/12/15 vide which application from M/s Vision Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Homo Veratronictrile(HVN)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Veratrole	1.231kg
2	Sodium Cyanide	0.90kg
3	Paraformaldehyde	0.423kg
4	Methanol	0.46kg
5	Chloroform	1.385kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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95, 262

F. No.35011/207/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 8 September, 2016

Office Memorandum

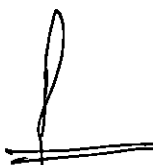
Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s BTL Exports (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/104, 1005, 1842/AM-17/DES-3/315, 316, 317 dated the 29/7/16 vide which application from M/s BTL Exports (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ascorbic acid coated BP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Copy of valid drug manufacturing license for the export product with approved composition.
2. Firm has shown 5% wastage in one application and 22% wastage in another application. Justification for such variation may be furnished.
3. Firm has shown use of 50 liters of stearyl alcohol with 1000kg ascorbic acid in flow diagram. However, in the CA certificate, it is shown as 1:1 by weight. Technical justification for such variation may be furnished. Actual content of stearyl alcohol in export product may be furnished.
4. CoA/Test report of the export product vis-à-vis specification given in British Pharmacopoeia may be furnished.
5. Past production vis-à-vis actual consumption of import item duly certified by Central Excise Authorities may be furnished.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

Case No.:16/6/82-ALC4/2014	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00418/AM15/	RLA File :03/94/040/01086/AM14/	Lic.No/Date:0310776779 02.04.2014	Defer Date:

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/129/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi.
Dated: 18 July, 2016

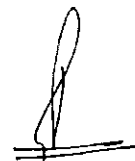
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceuticals Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/72/AM-17/DES-3/189 dated the 4/7/16 vide which application from M/s Sun Pharmaceuticals Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granule 27.5%/28%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Clarithromycin	0.2777kg
2	Carbopol 974P	0.20kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

12/AM-17
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F. No.35011/783/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 14, 2016

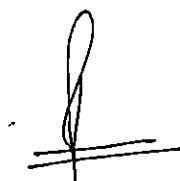
Office Memorandum

Sub: - Fixation of norms - Application of M/s **Encube Ethicals Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01083/AM-16/DES-3/1190 dated 09/12/2015 forwarding an application of M/s Encube Ethicals Pvt. Ltd. for fixation of norms against export of **Medichoice Heatrub Ointment 100 gm** (containing Eucalyptus Oil 1.05% w/w as API). This department has examined the matter and the following norms are furnished: -

Product to be Exported		Raw materials to be Imported		
Description	Quantity	S.No	Description	Quantity per 100 tubes
Medichoice Heatrub Ointment 100 gm (containing Eucalyptus Oil 1.05% w/w as API).	100 tubes	1.	Chlorophyll Oil Soluble	70.00 gm
		2.	Birch Oil Sweet	16.35 gm
		3.	Cajuput Oil	12.65 gm
		4.	Eucalyptus Oil	10.71 gm
		5.	Aluminium Tubes for 100 gm Ointment	Relevant, As per packing policy

2. This issues with the approval of Director (Pharma Industry).



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

16

S/No- 130

Case No.:217/10/82-ALC4/2013	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Approved	
HQ File :01/82/050/00400/AM14/	RLA File :34/24/040/00029/AM14/	Lic.No/Date: 3410036850 13.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2013-Ch. II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Iso Amyl Salicylate	1 kg	1.	Iso Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/815/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated: September 6, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of **M/s Shalina Laboratories Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01532/AM-16/DES-3/1636 dated the 16/02/2016 vide which an application from M/s Shalina Laboratories Pvt. Ltd. was forwarded to this Department for fixation of norms for the export of **Betasol Lotion 30 ml** This department has examined the matter along with additional information forwarded by the DGFT on 17th May 2016, vide their OM No. 01/82/162/29/AM-16-3/71 about a similar application of the applicant. Based on the additional information following norms are recommended against this application: -

Export Item	Quantity	S.No	Import Item	Quantity allowed for 1000 bottles
Betasol Lotion 30 ml (contains Clobetasol Propionate equivalent to Betamethasone 15.30 mg)	1000 bottles	1.	Betamethasone	15.300 gm
		2.	Propylene Glycol	18000.00 gm

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi-110011.

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S/ No. 148

Case No.:180/6/82- ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 4/82- ALC4/2015 12.06.2015	Approved												
HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date: 3410039601 19.03.2014	Defer Date:												
Decision The committee decided to ratify the norms based on the recommendation of Department of C&PC vide U.O.No.14010/58/2011-Ch-II dt. 17.6.2015 as per details given below or as applied by the firm whichever is lower:-															
<table border="1"><thead><tr><th>Export product</th><th>Qty</th><th>Import item</th><th>Qty. Kg/kg</th></tr></thead><tbody><tr><td>Methyl Octine Carbonate</td><td>1kg</td><td>1-Octyne</td><td>0.834kg</td></tr><tr><td></td><td></td><td>1-pentanol/N-Amyl alcohol</td><td>0.795 kg</td></tr></tbody></table>				Export product	Qty	Import item	Qty. Kg/kg	Methyl Octine Carbonate	1kg	1-Octyne	0.834kg			1-pentanol/N-Amyl alcohol	0.795 kg
Export product	Qty	Import item	Qty. Kg/kg												
Methyl Octine Carbonate	1kg	1-Octyne	0.834kg												
		1-pentanol/N-Amyl alcohol	0.795 kg												
RA may take further action accordingly.															

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F. No.35011/854/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the September 8, 2016

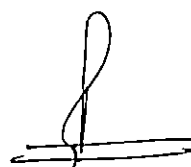
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s Encube Ethicals Pvt. Ltd., Mumbai.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/01535/AM-16/DES-3/1693 dated the 19.02.2016 vide which application from M/s. Encube Ethicals Pvt. Ltd., Mumbai was sent to this Department for fixation of norms under para: 4.7 for the export of **Fusidic Acid 2 % cream 15 gm tubes**. This department has examined the matter and following norms are furnished: -

Export Item	Quantity	S. No.	Raw material Description	Quantity Recommended for 100 tubes
Fusidic Acid 2 % cream 15 gm tubes.	100 tubes	1.	Fusidic Acid Micronized	0.3060 gm
		2.	White Soft Paraffin (Petrolatum Jelly)	2.2500 gm
		3.	Liquid Paraffin (Mineral Oil Kyadol)	0.9000 gm
		4.	Empty Aluminium Tube 15 gm.	Relevant and may be allowed as per packing Policy.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India

Phone: - 23071162

Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



F.No.35011/860/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 17 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1130/AM-16/DES-3/1805 dated the 15/3/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin and Clavulanate Pot. 1000mg Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1No. Tablet
1	6-APA	581.77mg
2	D(-)para hydroxyl phenyl glycine base	480.06mg
3	Methyl acetoacetate	365.45mg
4	Methanol	299.28mg
5	Triethylamine	29.70mg
6	Methylene chloride	338.0mg
7	Isopropyl alcohol	431.20mg
8	N,N-dimethyl acetamide	101.40mg
9	Pivaloyl chloride	338.0mg
10	Clavulanate Potassium + Avicel / Pot. Clavulanate diluted with microcrptelline cellulose (1:1) (in active base)	129.67mgA

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.



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F. No.35011/858/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: September 8, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/01562/AM-16/DES-3 /1700 dated the 19.02.2016 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **various lozenges under brand name Septolete containing Cetylpyridinium Chloride as API and Isomalt ST-M as excipient**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity for 100 lozenges
1.	Septolete Lozenges, Septolete Extra Lozenges, Septolete. Ultra Lozenges, Septolete Omni Lozenges, Septolete Total Lozenges, Septolete Duo Lozenges and Septabene Lozenges (each lozenge contain 1 mg Cetylpyridinium chloride & 2580.550 mg Isomalt ST-M)	100 lozenge	Cetylpyridinium Chloride	0.102 gm
			Isomalt ST-M	258.055 gm

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/842/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated: September 6, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of **M/s Jubilant Generics Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01496/AM-16/DES-3/1711 dated the 02.03.2016 vide which an application from M/s Jubilant Generics Ltd. was forwarded to this Department for fixation of norms for the export of (1) **Candesartan HCTZ 16 mg tablets** and (2) **Candesartan HCTZ 32 mg tablets**. This department has examined the matter and the following norms are furnished: -

S No.	Export Item	Quantity	Import Item	Quantity allowed for 1000 Nos.
1.	Candesartan HCTZ 16 mg tablets	1000 Nos.	Candesartan	16.00 gm
2.	Candesartan HCTZ 32 mg tablets	1000 Nos.	Candesartan	32.00 gm

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi-110011.

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Case No.:163/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/01310/AM13/	RLA File :03/94/040/00972/AM13/	Lic.No/Date:0310724040 13.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 10.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 kg	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.00003 kg
		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:7/15/82-ALC4/2014	Party Name:NATCO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Approved									
HQ File :01/82/050/01294/AM15/	RLA File :09/24/040/00385/AM15/	Lic.No/Date:0910061114 17.10.2014	Defer Date:									
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 317/2014-PI (Norms) dt. December 2014 as per details given below or as applied by the firm whichever is less:-												
<table border="1"> <thead> <tr> <th>Export product</th> <th>Import items</th> <th>Qty.allowed</th> </tr> </thead> <tbody> <tr> <td>Imatinib 100mg tablet</td> <td>Imatinib Mesylate</td> <td>121.858mg/100 mg tablet</td> </tr> <tr> <td>Imatinib 400mg tablet</td> <td>Imatinib Mesylate</td> <td>487.431mg/400 mg tablet</td> </tr> </tbody> </table>				Export product	Import items	Qty.allowed	Imatinib 100mg tablet	Imatinib Mesylate	121.858mg/100 mg tablet	Imatinib 400mg tablet	Imatinib Mesylate	487.431mg/400 mg tablet
Export product	Import items	Qty.allowed										
Imatinib 100mg tablet	Imatinib Mesylate	121.858mg/100 mg tablet										
Imatinib 400mg tablet	Imatinib Mesylate	487.431mg/400 mg tablet										
RA may take further action accordingly.												

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F.No.35011/860/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 17 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1319/AM-16/DES-3/1821 dated the 15/3/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin and Clavulanate Pot. Oral Suspension 156.25mg/5ml and 312.50mg/5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1No., 100ml Bottle	
		156.25mg/5ml	312.50mg/5ml
1	6-APA	1628.50mg	3256.91mg
2	D(-)para hydroxyl phenyl glycine base	1343.76mg	2687.53mg
3	Methyl acetoacetate	1022.95mg	2045.89mg
4	Methanol	837.74mg	1675.47mg
5	Triethylamine	83.14mg	166.29mg
6	Methylene chloride	946.11mg	1892.22mg
7	Isopropyl alcohol	1207.00mg	2414.01mg
8	N,N-dimethyl acetamide	283.83mg	567.67mg
9	Pivaloyl chloride	946.11mg	1892.22mg
10	Clavulanate Potassium + Avicel / Pot. Clavulanate diluted with microcrptelline cellulose (1:1) (in active base)	1550.65mg	3101.30mg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/853/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated: September 8, 2016

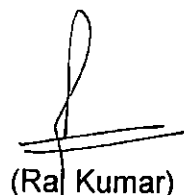
Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Curetech Skincare.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01574/AM-16/DES-3/1699 dated the 19.02.2016 vide which an application from M/s Curetech Skincare. was forwarded to this Department for fixation of norms for the export of **Bacitracin Neomycin Sulphate Ointment 15 gm tubes**. This department has examined the matter and the following norms are furnished: -

Export Item	Quantity	Import Item	Quantity allowed for 100 tubes
Bacitracin Neomycin Sulphate Ointment 15 gm tubes (each gm contain 500 IU Bacitracin Zinc and Neomycin Sulphate)	100 tubes	Bacitracin Zinc USP	19.125 gm

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Sanjay Singh, FTDO),
Udyog Bhawan, New Delhi-110011.

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Sl No. 195

Case No.:206/6/82-
ALC4/2014

Party Name:HPL
ADDITIVES
LIMITED(FORMERLY
KNOWN HIGH POLYMER

Meet No/Date:9/82-
ALC4/2014
20.10.2014

Status:
Approved

HQ File

01/82/050/00608/AM15/

RLA File

05/23/040/00092/AM15/

Lic.No/Date:0510389362
04.07.2014

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011-Ch II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3 Dibromo 5,5 Dimethyl Hydantoin	1 kg	1.	Acetone Cyanohydrin	0.437 kg
		2.	Ammonium Bicarbonate	0.436 kg
		3.	Liquid Bromine	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

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12/202

Case No.:58/14/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 24/82-ALC4/2012 15.11.2012	Status: Case Approved																				
HQ File :01/82/050/00435/AM13/	RLA File :31/83/040/00073/AM13/	Lic/No/Date: 3110055046 19.07.2012	Defer Date:																				
209 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2008-Ch. II dated 14.9.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed kg/kg.</th> </tr> </thead> <tbody> <tr> <td>N-Methyl-2-Pyrrolidone</td> <td>1 kg</td> <td>1.</td> <td>Methanol</td> <td>0.377</td> </tr> <tr> <td></td> <td></td> <td>2.</td> <td>Gamma Butyrolactone</td> <td>0.965</td> </tr> <tr> <td></td> <td></td> <td>3.</td> <td>Ammonia</td> <td>0.164</td> </tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg.	N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377			2.	Gamma Butyrolactone	0.965			3.	Ammonia	0.164
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg.																			
N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377																			
		2.	Gamma Butyrolactone	0.965																			
		3.	Ammonia	0.164																			
RA may take appropriate action as per the decision of Norms Committee.																							

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Case No.:211/3/82- ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00215/AM15/	RLA File :34/24/040/00201/AM14/	Lic.No/Date:3410039219 07.02.2014	Defer Date:	
79 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2012-Ch. II dated 28.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
3,4 NITRO ORTHO XYLENE (4 NOX)	1 kg	1	ORTHO XYLENE	1.63 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F.No.35011/217/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Arene Lifesciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1462/AM-16/DES-3/324 dated the 12/7/2016 vide which application from M/s Arene Lifesciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Saquinavir Mesylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT may therefore be advised the firm to give complete technical details as per Appendix-33.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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258	Case No.: 1/49/82-ALC4/2011		Party Name: UNITED PHOSPHORUS LTD.		Meet No/Date: 6/82-ALC4/2012 08.05.2012		Status: Case Approved	
	HQ File :01/82/050/01310/AM12/		RLA File :03/95/040/00809/AM12/		Lic.No/Date: 0310682983 22.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/2/2012-Ch. II dated 8.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
Phenyl Chloroformate		1 kg	1.	Phenol		0.666 kg		
			2.	Ethylene Dichloride		0.292 kg		
RA may take appropriate action as per the decision of Norms Committee.								

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F.No.35011/218/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 October, 2016

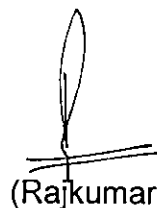
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Alkaloids Corporation.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/37/AM-17/DES-3/327 dated the 12/7/2016 vide which application from M/s Alkaloids Corporation. was sent to this Department for fixation of norms under para: 4.7 for the export of **Digoxin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call from the firm COA of the imported digitalis leaves from the foreign supplier.

2. This issues with the approval of competent authority.



(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/47/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the September 8, 2016

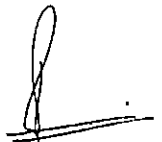
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Amol Pharmaceuticals (P) Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/050/01741/AM-16/DES-3/1903 dated the 30.03.2016 vide which application from M/s Amol Pharmaceuticals (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **AZO Urinary Tract Defense**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

S No.	Export Item	Quantity	Import Item	Quantity allowed for 1000 tablets
1.	AZO Urinary Tract Defense (each tablet containing 162 mg Methenamine)	1000 tablets	Methenamine	163.6 gm

2. This issues with the approval of competent authority



(Raj Kumar)
Under Secretary to the Government of India
Phone: -23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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$$\frac{12}{210,328}$$

Case No.:39/9/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:11/82- ALC4/2014 26.11.2014	Status: Approved	
HQ File :01/82/050/00836/AM15/	RLA File :05/24/040/00192/AM15/	Lic.No/Date:0510390613 20.08.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012/Ch II dated 28.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-CARVONE	1 kg	1	D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL).	2.50 kg
RA may take appropriate action as per the decision of Norms Committee				

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F.No.35011/848/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 13 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Styrax Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/151/AM-17/DES-3/553 dated the 7/9/2016 vide which representation received from M/s Styrax Pharma Pvt. Ltd. was sent to this Department for revision of norms under para: 4.7 for the export of **4-Amini-5-Fluoro-1-[(2R,5S)-2-Hydroxymethyl-1,2-Oxathiolan-5yl] Pyrimidin-2(1H)-One (EMO-1)**. This department has examined the matter in line with copy of US and EU patents and Central Excise Certificate furnished now by the applicant, and the following revised norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	FCE	2.075kg
2	Dipotassium hydrogen ortho phosphate	1.90kg
3	Sodium borohydride	0.46kg
4	Ortho phosphoric acid	0.45kg
5	Isopropyl alcohol	2.72kg
6	Toluene	0.59kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/173/2016-PI -Norms
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Shastri Bhawan,
New Delhi, the September 26, 2016

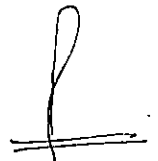
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Aurobindo Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1576/AM-16/DES-3/244 dated the 08/07/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillin V Potassium 500 mg Tablets and 250 mg Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

S. No	Import Item	Norms Recommended	
		500 mg	250 mg
1.	Phenoxymethyl Penicillin Potassium (Penicillin V Potassium)	565.5mg/500mg Tablet	282.75mg/250mg Tablet

2) This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India

Phone: -23071162

Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi-110011

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Sl No- 238

Case No.:64/15/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:4/82-ALC4/2015 12.06.2015	Approved
HQ File :01/82/050/01351/AM15/	RLA File :05/23/040/00305/AM15/	Lic.No/Date:0510391738 27.10.2014	

143 **Decision** :The committee decided to ratify the norms based on the recommendation of Department of C&PC vide U.O.No.14010/7/2011-Ch-II dt. 29.5.2015 as per details given below or as applied by the firm whichever is lower:-

Export product	Qty	Import items	Qty
Azodicarbonamide	1kg	Hydrazine Hydrate(100%)	0.548 kg
		Technical Grade Urea	1.316 kg

RA may take further action accordingly.

222	Case No.:5/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved									
	HQ File :01/82/050/01001/AM12/	RLA File :31/83/040/00174/AM12/	Lic.No/Date:3110052057 22.12.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in light of written decision taken in meeting no. 28/82 held on 11.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Ethyl Hexyl Nitrate</td><td>1 Kg.</td><td>1.</td><td>2-Ethyl Hexanol</td><td>0.765 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg									
RA concerned may take further necessary action as per above decision of NC.													

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F. No.35011/705/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the February, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Wanbury Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/494/AM15/DES-3/602 dated the 08/09/14 vide which an application from M/s. Wanbury Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mefenamic Acid**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓1.	Orthochloro Benzoic Acid	1.053
2.	2,3-Xylidine	0.806
✓3.	Isopropyl Alcohol	1.763
4.	Methanol	Not shown in process.

Note:- DGFT may call All Industry Production-Consumption data through Pharmexil duly certified by Central Excise Authorities for revision of SION A-286 for Mefenamic Acid.

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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260

F. No.35011/102/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

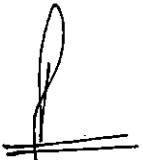
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Strides Shasun Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/131/AM-17/DES-3/96 dated the 23/5/16 vide which application from M/s Strides Shasun Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Nystatin Tablets 500000 units (86.99mg)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Nystatin USP	88.73mg/tablets

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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270

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F. No.35011/87/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 September, 2016

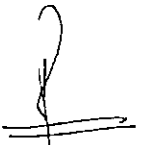
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Rusan Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/29/AM-17/DES-3/58 dated the 5/5/16 vide which application from M/s Rusan Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Nalbuphine Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Thebaine	2.117kg
2	Lithium-aluminium hydride pellets	0.424kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

12
271

F.No.35011/216/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 October, 2016

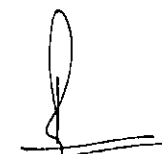
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Saurav Chemicals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/362/AM-17/DES-3/432 dated the 19/8/2016 vide which application from M/s Saurav Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **ILC (1S,4S,5S)-4-Iodo-6-Oxabicyclo[3.2.1] Octan-7-One**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	3-cyclohexene-1-carboxylic acid	3.00kg
2	R-(+)-1-phenyl ethyl amine	2.50kg
3	Iodine	1.18kg
4	Potassium iodide	0.35kg
5	Ethyl acetate	4.32kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/5/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 6 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Mylan Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1754/AM-16/DES-3/1896 dated the 30/3/16 vide which application from M/s Mylan Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid-2S-isopropyl-5R-methyl-1R-cyclohexyl ester (FCE)	2.50kg
2	Dipotassium hydrogen orthophosphate	2.07kg
3	Sodium borohydride	0.50kg
4	Triethylamine	1.10kg
5	Isopropyl alcohol	2.11kg
6	Methanol	0.33kg
7	Methylene dichloride	1.71kg
8	Toluene	0.16kg
9	Activated carbon	0.100kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/8/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers

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Sl no. 295

Case No.:99/3/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00103/AM15/	RLA File :03/94/040/00952/AM14/	Lic.No/Date:0310769004 04.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 29.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DISODIUM MANGANESE EDTA (Manganese Content 12.5% +/- 0.5)	1 kg	1	Ethylene Diamine Tetra Acetic Acid	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.



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297
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F. No.35011/186/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/282/AM-17/DES-3/273 dated the 8/7/16 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxaliplatin injections 200mg/40ml, 100mg/20ml and 50mg/10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	For the export of 1 No. injection (Qty. in gm)		
		200mg/40ml	100mg/20ml	50mg/10ml
1	Platinum (sponge powder)	0.184	0.0919	0.046
2	(1R,2R)-(-)-1,2-Diamino cyclohexane	0.1029	0.0515	0.0257
3	Glass vials	Relevant, As per packing policy		
4	Rubber stoppers			

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

Case No.:84/10/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82- ALC4/2013 22.08.2013	Status:Case Approved	
HQ File :01/82/050/00267/AM14/	RLA File :09/24/040/00617/AM13/	Lic.No/Date:0910055631 28.03.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 24/82 dated 14.9.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Methoxy Crylene	1 kg	1.	4-methoxy Benzophenone	0767kg
		2	Ethyl Cyano Acetate	0.409 kg
		3	Toulene	0.500kg
		4	Methanol	0.400 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Sl no- 299

Case No.:169/3/82- ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED.	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00173/AM15/	RLA File :03/94/040/00868/AM14/	Lic.No/Date:031076711 8 21.01.2014	Defer Date:

Decision :Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/29/2011-Ch.II dated 29.05.2014 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.485 kg
		2.	Paraformaldehyde	1.032 kg
		3.	Sodium Cyanide	0.570 kg
		4.	Caustic Soda Flakes	0.500 kg
		5.	Thionyl Chloride	0.980 kg

RA concerned may take further necessary action as per above decision of NC

Wb

F.No.35011/260/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

301

Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Aurobindo Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/260/AM-16/DES-3/455 dated the 23/8/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	4,5,6,7-Tetra hydrothieno [3,2-C] pyridine Hcl OR cyclic amine hcl	0.862kg
2	(1R)-(-)-(10)-camphor sulfonic acid	0.70kg
3	Activated carbon	0.039kg
4	Potassium carbonate anhydrous	0.417kg
5	Triethylamine	1.241kg
6	Acetone	5.80kg
7	Methanol	1.64kg
8	Methylene chloride	1.54kg
9	Toluene	0.86kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Sl No. 302

Case No.:6/11/82-ALC4/2012	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2012 16.08.2012	Status:Case Approved										
HQ File :01/82/050/00273/AM13/	RLA File :03/94/040/00021/AM13/	Lic.No/Date:0310692165 25.04.2012	Defer Date:										
225 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010//2009-Ch. II dated 23.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>3,5 Lutidine</td> <td>1 kg</td> <td>1.</td> <td>Crude 3,5 Lutidine</td> <td>1.368 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3,5 Lutidine	1 kg	1.	Crude 3,5 Lutidine	1.368 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
3,5 Lutidine	1 kg	1.	Crude 3,5 Lutidine	1.368 kg									

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12
305

F.No.35011/210/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

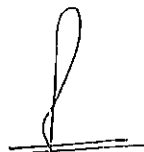
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Metrochem API Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/511/AM-17/DES-3/384 dated the 17/8/2016 vide which application from M/s Metrochem API Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Saxagliptin Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	BOC-3-hydroxy-1-adamantyl-D-glycine	2.64kg
2	(1S,3S,5S)-2-azabicyclo-(3,1,0)hexane-3-carboxamide mesylate	1.80kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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12
311

F. No.35011/103/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

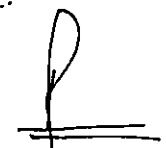
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Strides Shasun Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/128/AM-17/DES-3/110 dated the 23/5/16 vide which application from M/s Strides Shasun Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Mirtazapine Tablets USP 15mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Mirtazapine USP	15.3mg/15mg tablets And 30.6mg/30mg tablets

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

12
317

F.No.35011/213/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 October, 2016

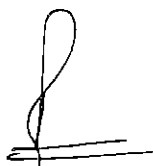
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
--Case of **M/s Glenmark Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/351/AM-17/DES-3/340 dated the 17/8/2016 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Adacne Clin Gel 45gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Clindamycin Phosphate	546.21mg/45gm pack

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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319

F.No.35011/214/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 30 Sep, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Virupaksha Organics Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00487/AM-17/DES-3/389 dated the 17/08/2016 vide which application from M/s Virupaksha Organics Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Daclatasvir Dihydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	4,4-Bis(2-((S)-Pyrrolidin-2-yl)-1H-imidazol-5yl)-1,1-biphenyl hydrochloride	0.70 kg
2	Moc-L-Valine	0.55 kg
3	N-(3-DimethylAminopropyl)-N-Ethylcarbodiimide Hcl	0.60 kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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320

F. No.35011/42/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

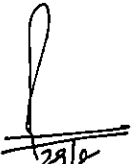
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Satyadeva Pharmaceuticals (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1764/AM-16/DES-3/1881 dated the 22/3/16 vide which application from M/s Satyadeva Pharmaceuticals (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(4R-Cis)-1,1-dimethylethyl-6-(2-aminoethyl)-2,2-dimethyl-1,3-dioxane-4-acetate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(4R-Cis)-1,1-dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	1.01kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.



12
322

F. No.35011/43/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the June, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s ~~Maithri Labs Pvt Ltd.~~

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1091/AM-15/DES-3/1001 dated the 06/01/15 vide which application from M/s. Maithri Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(4R-CIS)-1,1-Dimethyl ethyl-6-(2-amino ethyl)-2,2-Dimethyl-1,3-Dioxane-4-acetate (amino ketal)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyano methyl-2,2-Dimethyl 1,3-Dioxane -4-acetate	1.079

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
322



F.No.35011/211/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

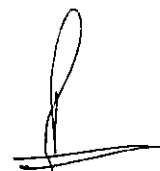
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/61/AM-17/DES-3/373 dated the 17/8/2016 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Budesonide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-oso-2-[(8s,9s,10R,11s,13s,16R,17s)-11,16,17-trihydroxy-10,13-dimethyl-3-oxo-6,7,8,9,10,11,12,13,14,15,16,17-dodecahydro-3H-cyclopenta [a] -phenanthren-17-yl] ethyl acetate	1.84kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.



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F.No.35011/211/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures
(Vol.I) 2009-14 Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/62/AM-17/DES-3/405 dated the 17/8/2016 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Levetiracetam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(Alpha S)-alpha-ethyl-2-oxo-1-pyrrolidine acetic acid	1.40kg
2	Ethyl chloroformate	1.06kg
3	Acetone	1.373kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.



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331

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344

F. No.35011/201/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/205/AM-17/DES-3/290 dated the 11/7/16 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Rosuvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Tert-butyl-2-((4R,6S)-6-((E)-2-(4-(4-fluoro phenyl) -6-isopropyl-2-[N-methyl (methyl sulfonyl) amino] pyrimidin-5-yl) vinyl) -2,2-dimethyl-1,3-dioxane-4-yl) acetate	1.425kg
2	Methanol	2.53kg
3	Tert-butyl methyl ether	0.79kg

2. This issues with the approval of competent authority.


10.8.16
(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F.No.35011/260/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

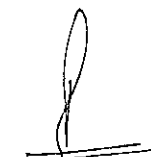
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/464/AM-17/DES-3/484 dated the 24/8/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Benazepril Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(R)-2-hydroxy-4-phenyl butanoic acid ethyl ester	0.684kg
2	Activated carbon	0.033kg
3	Hexanes	2.416kg
4	Potassium carbonate (Anhy.)	0.127kg
5	Tert. Butyl (S)-3-amino caprolactam	0.808kg
6	Toluene	2.196kg
7	Triethylamine	0.48kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

(S)

S/No.

2/2

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Case No.:64/10/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 10/82-ALC4/2013 22.08.2013	Status: Case Approved	
HQ File :01/82/050/00247/AM14/	RLA File :31/83/040/00211/AM13/	Lic.No/Date: 3110057826 05.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 12.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1 kg	1	Methanol	0.370 kg
		2.	Ammonia Anhydrous	0.160 kg
		3.	1,4 Butanediol	1.044 kg
		4.	Methylamine	0.00080 kg
		5.	GBL Catalyst	0.00075 kg
RA may take appropriate action as per the decision of Norms Committee				

262

59

12/345 29/428

F. No.35011/201/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/221/AM-17/DES-3/302 dated the 13/7/16 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708kg
2	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994kg
3	Methanol	4.285kg
4	Methyl tert-butyl ether	1.145kg
5	Tetrahydrofuran	0.542kg
6	Methylene chloride	1.414kg
7	Diisopropyl ether	0.754kg

2. This issues with the approval of competent authority.


10.8.16
(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Sl No. 275. 347

Case No.:61/6/82-ALC4/2014	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00463/AM15/	RLA File :03/94/040/00838/AM14/	Lic.No/Date:0310771877 25.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2013-Ch II dated 17.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
COUMARIN Apperance: Crystalline Powder Freezing Point: 68C Minimum Molten Apperance: Clear Odor: Standard Assay: 99% Minimum Color of Sulphuric and Solution: 125 Hazen Maximum Molecular Weight: 146 Boiling Point: 310C	1 kg	1.	Salicylaldehyde MolecularWeight : 122.12 2 Hydroxybenzaldehyde Specifications: Appearance Straw colour Liquid Colour: 200Hazen Maximum Assay (GLC 95-99% Minimum Water Content 0.5% Maximum	0.920 kg

A may take appropriate action as per the decision of Norms Committee.

Sl No. 357
358

Case No.:38/28/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/01005/AM13/	RLA File :34/24/040/00064/AM13/	Lic.No/Date:3410035377 31.10.2012	Defer Date:
319 Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product 2-Ethyl Hexyl Nitrate	Exp. Qty. 1 Kg.	Sl.No. 1.	Import items 2-Ethyl Hexanol Qty. allowed 0.765 kg
RA may take appropriate action as per the decision of Norms Committee.			

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F.No.35011/210/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

12
364

Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Metrochem API Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/482/AM-17/DES-3/382 dated the 17/8/2016 vide which application from M/s Metrochem API Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	DL-2-chloro phenyl glycine	1.00kg
2	Thiophene-2-Ethanol	0.60kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

62

12
373

F.No.35011/230/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

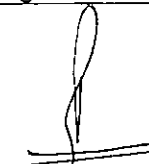
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/506/AM-17/DES-3/356 dated the 17/8/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefprozil Monohydrate (Cefprozil)** . This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	7-PACA OR [(6R,7R)-7-amino-3-cephem-4-carboxylic acid]	0.77kg
2	Activated carbon	0.0386kg
3	Ethyl chloro formate	0.383kg
4	Hexa methyl disilazane	0.342kg
5	Imidazole	0.004kg
6	Trimethyl chlorosilane	0.230kg
7	Acetone	4.40kg
8	Dimethyl formamide	3.74kg
9	Methylene chloride	4.02kg
10	Methanol	1.83kg
11	D(-)para hydroxyl phenyl glycine base	0.598kg
12	Methyl acetoacetate	0.443kg
13	Potassium carbonate	0.242kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

12
374

13

F.No.35011/209/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

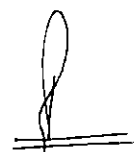
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Divi's Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/501/AM-17/DES-3/338 dated the 17/8/2016 vide which application from M/s Divi's Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Acyclovir	0.758kg
2	N,N-Dicyclo Hexyl carbodiimide	1.061kg
3	Formic acid 94%	0.15kg
4	Dimethyl formamide	1.60kg
5	Acetone	5.90kg
6	Z-L-Valine	1.1824kg
7	Palladium metal	0.0005kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

GW

F. No.35011/171/2016-PI -Norms
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Shastri Bhawan,
New Delhi, the 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00228/AM-17/DES-3/276 dated the 08/07/2016 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cytarabine Injections 2gm and 1gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

S. No	Import Item	For Export of 1 No. Injection	
		1 gm/ 10 ml	2 gm/ 20 ml
1.	Cytarabine Ph Eur/USP/IP	1.10 gm	2.10 gm
2.	Glass Vials	Relevant, As per Packing Policy	
3.	Rubber Stoppers		

2) This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone: -23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi-110011

(65)

12/380

F.No.35011/237/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 13 October, 2016

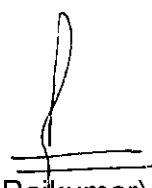
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
--Case of **M/s Supriya Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/388/AM-17/DES-3/434 dated the 19/8/2016 vide which application from M/s Supriya Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Octopamine Hcl	0.833kg
2	Raspberry Ketone	0.70kg
3	Palladium on Charcoal 5%	0.015kg

2. This issues with the approval of competent authority.


(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

12
389

66

F.No.35011/253/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 25 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/441/AM-17/DES-3/492 dated the 24/8/2016 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994kg
2	(4R-Cis)-1,1-dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708kg
3	Methylene chloride	4.35kg
4	Diisopropyl ether	3.79kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9

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390

F. No.35011/57/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sun Pharma India Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1677/AM-16/DES-3/1796 dated the 4/3/16 vide which application from M/s Sun Pharma India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Volini Gel 30gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Racementhol	1.53gm/30gm tube

2. This issues with the approval of competent authority.


29/8/16
(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

68

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393
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114

Case No.:211/33/82-
ALC4/2012

Party Name:O C
SPECIALITIES PVT.LTD.

Meet No/Date:33/82-
ALC4/2012
21.03.2013

Status:Case
Approved

HQ File
:01/82/050/01358/AM13/

RLA File
:03/95/040/00841/AM13/

Lic.No/Date:0310722151 Defer Date:
28.01.2013

369 **Decision :**In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2012-Ch. II dated 19.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
2,3-Dichloro Pyridine	1 kg	1.	3 Amino Pyridine	1.44 kg

RA may take appropriate action as per the decision of Norms Committee.

12
394

238	Case No.:84/10/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82- ALC4/2013 22.08.2013	Status:Case Approved																		
	HQ File :01/82/050/00267/AM14/	RLA File :09/24/040/00617/AM13/	Lic.No/Date:0910055631 28.03.2013	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 14.9.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Ethyl Methoxy Crylene</td> <td rowspan="4">1 kg</td> <td>1.</td> <td>4-methoxy Benzophenone</td> <td>0767kg</td> </tr> <tr> <td>2</td> <td>Ethyl Cyano Acetate</td> <td>0.409 kg</td> </tr> <tr> <td>3</td> <td>Toulene</td> <td>0.500kg</td> </tr> <tr> <td>4</td> <td>Methanol</td> <td>0.400 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ethyl Methoxy Crylene	1 kg	1.	4-methoxy Benzophenone	0767kg	2	Ethyl Cyano Acetate	0.409 kg	3	Toulene	0.500kg	4	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Ethyl Methoxy Crylene	1 kg	1.	4-methoxy Benzophenone	0767kg																		
		2	Ethyl Cyano Acetate	0.409 kg																		
		3	Toulene	0.500kg																		
		4	Methanol	0.400 kg																		
RA may take appropriate action as per the decision of Norms Committee.																						

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F.No.35011/270/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/452 & 594/AM-17/DES-3/497 & 549 dated the 24/8/2016 & 6/9/2016 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ledipasvir Acetone Solvate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(6S)-6-[5-[7-[2-(1R,3S,4S)-2-Azabicyclo [2.2.1] hept-3-yl-1H-benzimidazol-6-yl]-9,9-difluoro-9H-fluoren-2-yl]-1H-imidazol-2-yl]-5-azaspiro [2.4] heptane Hcl (1:4)	0.965kg
2	N-Methoxy carbonyl-L-valine	0.70kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/156/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

4/3
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Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alphamed Formulations (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1484/AM-16/DES-3/234 dated the 8/7/16 vide which application from M/s Alphamed Formulations (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Guronsan C Effervescent Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of master-batch formula duly authenticated by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

20

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411

F.No.35011/230/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

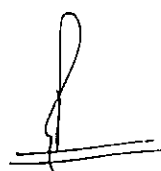
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Aurobindo Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/504/AM-17/DES-3/376 dated the 17/8/2016 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Lamivudine coupled ester	2.19kg
2	Triethylamine	0.575kg
3	Sodium borohydride	0.480kg
4	Activated carbon	0.100kg
5	Acetone	0.518kg
6	Methanol	0.400kg
7	Toluene	0.203kg
8	Steam/Thermal coal	-As per fuel plicy-

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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8/26- 412

Case No.:68/5/82- ALC4/2014	Party Name:FDC LTD	Meet No/Date:18/82- ALC4/2014 18.02.2015	Status:Approved
HQ File :01/82/050/00385/AM15/	RLA File :03/94/040/01125/AM14/	Lic.No/Date:0310778140 11.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/499/2014-PI(Norms) dated 11.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CHLORAMPHENICOL EYE DROPS 0.5% W/V OF 10.00 ML	1 Vial	1.	CHLORAMPHENICOL	0.051 gm per 10 ml vial
		2.	LDPE GRANULES	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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12
413

F.No.35011/253/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 25 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/457/AM-17/DES-3/499 dated the 24/8/2016 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate Monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(R)-3-amino-1-(3-(trifluoromethyl)-5,6-dihydro-7(8h)-yl)-4-(2,4,5,-trifluoro phenyl] butan-1-one mandelate salt	1.283kg
2	Methylene chloride	3.84kg
3	Isopropyl alcohol	2.88kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/115

F.No.35011/251/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 13 October, 2016

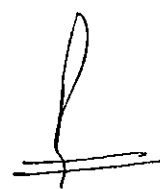
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
--Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/466/AM-17/DES-3/490 dated the 24/8/2016 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Nebivolol Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	DIBAL-H 25% in toluene	18.02kg
2	Acetone	4.40kg
3	Diisopropyl ether	17.13kg
4	Toluene	7.00kg
5	Methanol	28.65kg
6	Dimethyl sulfloride	7.16kg
7	Methylene chloride	9.76kg
8	n-Hexane	31.05kg
9	5% palladium on carbon	0.100kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.



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4/6
12
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F.No.35011/252/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 13 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
--Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/468/AM-17/DES-3/462 dated the 23/8/2016 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Tert. Butyl-2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methyl methane sulfonamide)pyrimidin-5-yl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Tertiary butyl (4R-Cis)6-acetloxy methyl-2,2-dimethyl-1,3-dimethyl-4-acetate	1.09kg
2	5-bromo methyl-4-fluoro phenyl-6-isopropyl-2-methyl methyl sulfonyl amino pyrimidine	1.20kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

76

12
420

Case No.:134/6/82-ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Approved
HQ File :01/82/050/00536/AM15/	RLA File :05/24/040/00485/AM14/	Lic.No/Date:0510382650 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CARVACROL	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE ORANGE OIL)	3.20 kg

RA may take appropriate action as per the decision of Norms Committee.

220

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F.No.35011/213/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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425

Udyog Bhawan, New Delhi,
Dated: 18 October, 2016

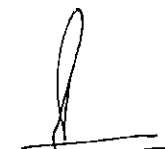
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
--Case of **M/s Glenmark Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/377/AM-17/DES-3/357 dated the 17/8/2016 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ciclopirox Gel 0.77% 30gm, 45gm, 100gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for Export of 1No. Pack		
		30gm	45gm	100gm
1	Ciclopirox USP	236.0mg	352.72mg	785.0mg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

78

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429

F. No.35011/99/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1057/AM-15/DES-3/1055 dated the 13/01/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-(4-Hydroxy Phenyl)-2-Amino Ethanol (Octopamine Hcl)	0.77
2.	4-(4-Hydroxy Phenyl)-2-Butanone	0.91
3.	Methanol	1.87
4.	Ethyl Acetate	2.44

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

49

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445

F.No.35011/253/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 25 October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/368/AM-17/DES-3/494 dated the 24/8/2016 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(S)-(E)-2-[2-[3-[2-(7-chloro-2-quinolinyl)-ethenyl phenyl]-3-hydroxy propyl]-phenyl]-2-propanol	1.24kg
2	Methanol	2.325kg
3	N,N-Diisopropylethylamine	0.30kg
4	Tetrahydrofuran	3.15kg
5	Acetonitrile	2.95kg
6	2-[1-(mercaptomethyl) cyclopropyl] Acetic acid	0.40kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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647

Case No.:100/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82- ALC4/2015 12.06.2015	Approved												
HQ File :01/82/050/00764/ AM15/	RLA File :03/94/040/00129/AM15/	Lic.No/Date:0310783592 29.05.2014													
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide I.D.No35011/556/2014-PI (Norms) dt. April 2015 as per details given below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty</th> <th>Import items</th> <th>Qty. Kg./kg</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Etodolac</td> <td rowspan="3">1kg</td> <td>7-Ethyl Tryptophol</td> <td>0.72</td> </tr> <tr> <td>Methyl-3-Oxopentonoate</td> <td>0.54</td> </tr> <tr> <td>Methanol</td> <td>1.14</td> </tr> </tbody> </table> RA may take further action accordingly.				Export product	Qty	Import items	Qty. Kg./kg	Etodolac	1kg	7-Ethyl Tryptophol	0.72	Methyl-3-Oxopentonoate	0.54	Methanol	1.14
Export product	Qty	Import items	Qty. Kg./kg												
Etodolac	1kg	7-Ethyl Tryptophol	0.72												
		Methyl-3-Oxopentonoate	0.54												
		Methanol	1.14												

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24.10.15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

26

Subject: Advance Authorization application from M/s. Tide Industries for the import of raw material against the export of Rose Oxide etc.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

455-179

1. Item of Export	Qty.	Item of Import	Qty
Aldehyde C12 Lauric	1 kg	1. C-12 Fatty Alcohol (Lauryl Alcohol)	1.725 kg

1 ✓

1. Item of Export	Qty.	Item of Import	Qty
Lauryl Nitrite	1 kg	1. Lauric Acid	1.22 kg

2

26 ✓

1. Item of Export	Qty.	Item of Import	Qty
L- Rose Oxide	1 kg	1. L-Citronellol	3.269 kg

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1. Item of Export	Qty.	Item of Import	Qty
Rose Oxide	1 kg	1. Citral (Citral Synthetic)	4.17 kg

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This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-23381430

✓ Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/40/2011-CH-II dated 04.03.2016

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Sl No. 465

Case No.:78/3/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:3/82-ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00082/AM15/	RLA File :05/23/040/00477/AM14/	Lic.No/Date.0510380275 26.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011-Ch. II dated 26.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

394	Export product	Export Quantity	S.No.	Import items	Quantity Allowed
	1,3,5-TRIMETHYL-2,4,6-TRIS(3,5-DI-TERT-BUTYL-4-HYDROXYBENZYL) BENZENE (KINOX-30)	1 kg	1.	2,6-DI-TERTIARY BUTYL PHENOL	1.12 kg
			2.	PARAFORMALDEHYDE (PF) 96%	0.172 kg
			3.	MESITYLENE	0.198 kg
			4.	METHYLENEDICHLORIDE	1.00 kg
			5.	METHANOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/161/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

467

Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/229/AM-17/DES-3/251 dated the 8/7/16 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Etoposide injections 100mg/5ml, 200mg/10ml, 500mg/25ml, 1000mg/50ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1 No. injection			
		100mg	200mg	500mg	1000mg
1	Etoposide	110mg	220mg	525mg	1050mg
2	Dehydrated alcohol	1.525ml	3.05ml	7.625ml	15.25ml
3	Glass vials	Relevant, as per packing policy			
4	Rubber stopper				

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



F. No.35011/134/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Saurav Chemicals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/289/AM-17/DES-3/225 dated the 6/7/16 vide which application from M/s Saurav Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dexketoprofen Trometamol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Ketoprofen	1.50kg
2	N-octyl-D-Glucamine	0.36kg
3	Tromethamine	0.36kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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B-01

B-01

F. No.35011/153/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan.
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/82/AM-16/DES-3/54 dated the 12/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step-4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Erythromycin Base USP	1.75 kg/kg A
2.	Hydroxylamine Hcl	0.91
3.	Methanol	2.72
4.	Methane Sulfonyl Chloride	0.72
5.	Acetone	6.45
6.	Ethyl Alcohol	2.81
7.	Platinum Catalyst with base of Activated Carbon (5% pt/c)	1.00gm/kg A

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi



B-02

F. No.35011/857/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the September 8, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Ashish Life Science (P) Ltd.**

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/050/881/AM-13/DES-3/1723 dated the 01.03.2016 vide which application from M/s Ashish Life Science (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Veterinary Formulation in the form of Bolus**. The applicant has requested to import only **Rice Starch BP to be used as excipient** and no API is to be imported. This department has examined the matter based upon the additional information forwarded vide above referred communication of the DGFT and the following norms are furnished against this application: -

S No.	Export Item	Quantity	Import Item	Quantity allowed for 1000 Bolus
1.	Afridazole Bolus 15 gm (each Bolus containing Albendazole 2500 mg)	1000 Bolus	Rice Starch BP	2300 gm
2.	Tetracozash 900 Bolus(each Bolus containing 450 mg Oxytetracycline and 450 mg Tetramisole)	1000 Bolus	Rice Starch BP	1550 gm

2. This issues with the approval of competent authority

(Raj Kumar)
Under Secretary to the Government of India
Phone: -23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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B-05

Case No. B- 03 M.No.08/AM 16 Date 16.09.2015	M/s. Wanbury Ltd File No.01/82/50/00492/AM-12 Adv.Auth. No. 0310641073 dt. 07.07.2011		
Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/35 /2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-			
Export product	Qty.	Import items	Qty.
PAROXETINE HYDROCHLORIDE EP	1kg	1 (3S,4R(-4-FLUOROPHENYL)-3-HYDROXYMETHYL-1-METHYLPIPERDINE(S-CARBOINOL)	0.810 kg /kg
		2 TOSYL CHLORIDE	0.98 kg /kg
		3 TRIETHYLAMINE	0.68 kg /kg
		4 DIMETHYL AMINO PYRIDINE	0.017 kg /kg
		5 DICHLOROMETHANE	7.95 lit./kg
		6 SESAMOL	0.55 kg./kg
		7 TOLUENE	4.65 lit./kg
		8 PHENYL CHLOFORMATE	0.64 lit/kg
		9 METHANOL	0.40 lit/kg
RA may take further action accordingly.			

A31	5-Bromo Nicotinic Acid	1 kg	1	Nicotinic Acid	0.837 kg
			2	Thionyl Chloride	0.48 kg
A32	Deleted				
A33	6-APA ¹² B06	1 kg ✓	1	Penicillin G Potassium First Crystals	2.92 BOU
			2	Methanol	0.04 kg
			3	Methylene Chloride	0.83 kg
A34	Deleted				
A35	7-ADCA (From Pen G. Route)	1 kg	1	Penicillin G Potassium First Crystal	3.667 BOU
			2	Acetic Acid	1.45 kg
			3	Hydrogen Peroxide 60%	0.569 kg
			4	Pyridine Hydrobromide	0.5040 kg
			5	Bis Trimethyl Silyl Urea OR	2.40 kg
			5	a) Hexamethyl Disilazane	2.2569 kg
			6	Methylene Chloride	0.073 kg
			7	Penicillin G Amidase (Enzyme)	2.097 gm
A36	7-Chloro-6-Fluoro- 1-Cyclopropyl-1-4- Dihydro-4-Oxoqui- nolone-3-Carb- oxilic Acid (Drug intermediate for Ciprofloxacin)	1 kg	1	2,4-Dichloro-5-Fluoro Acetophenon	1.01 kg
			2	Sodium Hydride	0.34 kg
			3	Dimethyl Carbonate	1.14 kg
			4	Cyclopropylamine	0.23 kg
			5	Dimethyl Formamide	1.14 kg
A37	7-Dehydro Cholestrol (100% purity)	1 kg	1	Cholesteryl Acetate	3.00 kgs
			2	2,4,6 Collidine	0.36 kg
			3	Petroleum Ether	11.66 Ltrs
A38	Acetazolamide	1 Kg	1	Hydrazine Hydrate 80%	0.73 kg
			2	Ammonium Thio Cyanate	2.03 kg
			3	Acetic Acid Glacial	2.35 kg
			4	Charcoal Activated (Pharma grade)	0.15 kg
			5	Hypo Phosphorous Acid 50% pure (catalyst)	0.19 kg
A39	Acetyl Salicylic Acid	1 kg	1	Phenol	0.700 kg
			2	Acetic Anhydride	0.750 kg
A40	Acriflavin/ Acriflavin Hydrochloride/ Acriflavin neutral BPC/ Eu-Flavin NFX/Proflavin Hemisulphate	1 kg	1	Meta Phenylene Diamine	2.300 kg
			2	Glycerine	5.000 kg
			3	Formic Acid	1.000 kg
			4	Acetone	6.000 kg
A41	Actovegin Injection 5 ml Ampoule containing Actovegin concentrate not less than 1113 mg	25 Ampouls of 5 ml each	1	Actovegin	29.716 ml.
A42	Actovegin Jelly 20% w/w (each gm. of Jelly containing De-	1 Tube of 20 gms.	1	Actovegin concentrate (Deproteinized Haemoderivative of Calf's	0.852 ml.

A60	Ampicillin Anhydrous from Pen G route	1 kg	1		Penicillin G Potassium first crystal	2.088 BOU
			2		Pivaloyl chloride	0.42 kg
			3		Triethylamine	0.0239 kg
			4		Methylene Chloride	1.50 kg
			5		D(-) Alpha Phenyl Glycine Base	0.500 kg
			6		Pen. G Amidase (Enzyme)	1.078 gm
			7		Ethyl Aceto Acetate	0.45 kg
			8		Isopropyl alcohol	1.21 kg
			9		Pot. Carbonate	0.235 kg
A61	Deleted					
A62	Ampicillin Capsules 250 mg each capsule containing ampicillin trihydrate equivalent to 250 mg. ampicillin base	1000 Capsules	1		Ampicillin Trihydrate	0.2945kg
A63	Deleted					
A64	Deleted					
A65	Ampicillin injection-250 mg (Ampicillin Sodium Injection) (Each vial contains Ampicillin Sodium equivalent to Ampicillin 250 mg)	1000 vials	1		Ampicillin Sodium	292.30 gms
A66	Ampicillin oral suspension (Ampicillin Syrup) 125 mg/5 ml, 60 ml bottle (each 5 ml contains Ampicillin Trihydrate equivalent to 125 mg of Ampicillin)	1000 Bottles	1		Ampicillin Trihydrate	1818.86 gms
A67	Ampicillin Sodium Sterile (6 APA/Pen G Route)	1 kg	1		6-APA OR	0.72 kg
			1	a)	Penicillin G Potassium First Crystal	2.17 BOU
				b)	Penicillin G Amidase	1.12 gm
			2		Pivaloyl Chloride	0.436 kg
			3		Triethylamine	0.0248 kg
			4		Methylene chloride	1.56 kg
			5		D(-) Alpha Phenyl Glycine Base	0.520 kg
			6		Ethyl Aceto acetate	0.468 kg
			7		Sodium Thiocynate	0.3075 kg
			8		Acetonitrile	1.41 kg
			9		Isopropyl Alcohol / Acetone	1.25 kg
			10		Potassium Carbonate	0.244 kg
A68	Ampicillin Trihydrate (From 6-APA Route)	1 kg	1		6-APA	0.596 kg
			2	a)	D (-) Alpha Phenyl Glycine Base	0.417 kg
				b)	Ethyl Aceto Acetate	0.416 kg
				c)	Potassium Carbonate	0.196 kg

					OR	
			2		D (-) Alpha Phenyl Glycine Ethyl Aceto Acetate Potassium Dane Salt	0.876 kg
			3		Triethylamine	0.020 kg
			4		Methylene Chloride	0.9797 kg
			5		N,N-Dimethyl Acetamide	0.010 kg
			6		Isopropyl Alcohol	0.399 kg
			7		Acetone	0.0974 kg
			8		Pivaloyl Chloride	0.350 kg
A69	Ampicillin Trihydrate (From Pen. G Route)	1 kg	1		Penicillin G Potassium First Crystals	1.74 BOU
			2		Penicillin G Amidase (Enzyme)	0.903 gm.
			3		D (-) Alpha Phenyl Glycine Ethyl Aceto Acetate Potassium Dane Salt OR	0.876 kg
			3	a)	D (-) Alpha Phenyl Glycine Base	0.417 kg
				b)	Ethyl Aceto Acetate	0.416 kg
				c)	Potassium Carbonate	0.196 kg
			4		Triethylamine	0.020 kg
			5		Methylene Chloride	1.25 kg
			6		Iso Propyl Alcohol	0.399 kg
			7		N,N-Dimethyl Acetamide	0.010 kg
			8		Pivaloyl Chloride	0.350 kg
			9		Acetone	0.1453 kg
A70	Analgin	1 kg	1		Aniline Oil	0.730 kg
			2		Methyl Aceto acetic ester	0.800 kg
			3		Sodium Nitrite	1.050 kg
A71	Analgin (from PMP Route)	1 kg	1		1-Phenyl-3-Methyl- 5-Pyrazolone	0.830 kg
			2		Sodium Nitrite	0.438 kg
A72	Analgin Injection-5 ml ampoules (Each ml. containing 500 mg of analgin)	1000 ampoules	1		Aniline Oil	2.0075 kgs
			2		Methyl Aceto Acetic Ester	2.20 kg
			3		Sodium Nitrite	2.8875 kg
A73	Analgin Tablets-500 mg	1000 Tablets	1		Aniline Oil	372.3 gms
			2		Methyl Aceto Acetic ester	408.02gms
			3		Sodium Nitrite	535.5 gms
A74	Anisole	1 kg	1		Phenol	1.007 kg
			2		Di-Methyl Sulphate	0.770 kg
			3		Caustic Soda Lye	0.486 kg
A75	Antipyrine Salicylate (Phenazone Salicylate)	1 Kg.	1		Aniline Oil	0.55 Kg
			2		Aceto Acetic Methyl Ester	0.62 Kg

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Case No.:41/48/82-ALC4/2010	Party Name:DSM ANTI- INFECTIVES INDIA LTD	Meet No/Date:50/82- ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/01684/AM11/	RLA File :22/24/040/00074/AM11/	Lic.No/Date:2210010734 14.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspension of brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

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B-09

Case No.:92/41/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/01440/AM11/	RLA File :22/24/040/00024/AM11/	Lic.No/Date:2210010247 05.08.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid
		2.	Oxilasa (Enzyme)
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester
			Qty. allowed
			0.568 kg
			5.00 gm.
			0.608 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:112/40/82-ALC4/2010	Party Name:DSM ANTI- INFECTIVES INDIA PVT LTD	Meet No/Date:40/82- ALC4/2010 04.01.2011	Status:Case Approved																												
HQ File :01/82/050/01311/AM11/	RLA File :22/24/040/00077/AM09/	Lic.No/Date:2210010145 02.07.2010																													
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/311/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																															
37	<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="7">Ampicillin Trihydrate</td> <td rowspan="7">1 Kg.</td> <td>1.</td> <td>Pencillin G Potassium 1st Crystal</td> <td>1.74 BOU</td> </tr> <tr> <td>2.</td> <td>Pencillin G Amedise (Enzyme)</td> <td>0.903 gram</td> </tr> <tr> <td>3.</td> <td>Sodium Hydroxide</td> <td>0.354 kg</td> </tr> <tr> <td>4.</td> <td>Formidase</td> <td>5.00 gram</td> </tr> <tr> <td>5.</td> <td>D-Alpha Phenyl Glycine Base</td> <td>0.417 kg</td> </tr> <tr> <td>6.</td> <td>Sodium Sulphate</td> <td>0.251 kg</td> </tr> <tr> <td>7.</td> <td>Methanol</td> <td>0.400 kg</td> </tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ampicillin Trihydrate	1 Kg.	1.	Pencillin G Potassium 1 st Crystal	1.74 BOU	2.	Pencillin G Amedise (Enzyme)	0.903 gram	3.	Sodium Hydroxide	0.354 kg	4.	Formidase	5.00 gram	5.	D-Alpha Phenyl Glycine Base	0.417 kg	6.	Sodium Sulphate	0.251 kg	7.	Methanol	0.400 kg		
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		5.	D-Alpha Phenyl Glycine Base	0.417 kg																											
		6.	Sodium Sulphate	0.251 kg																											
		7.	Methanol	0.400 kg																											
RA concerned may take further necessary action as per above decision of NC.																															

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13-1)

Case No.:75/10/82-ALC4/2013	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2013 22.08.2013	Status:Case Approved	
HQ File :01/82/050/00258/AM14/	RLA File :22/24/040/00079/AM13/	Lic.No/Date:2210013911 04.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 5/82 dated 30.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed kg/kg
378 AMPICILLIN TRIHYDRATE THROUGH 6-APA ROUTE THROUGH ENZYMATIC ROUTE	1 kg	1.	6-AMINO PENICILLANIC ACIDE(6-APA) TECH.SPEC:- white to off-white powder assay not less than 96%	0.596
		2.	FORMIDASE (ENZYME) TECH.SPEC :- SPHERICAL BALLS IN SUSPENSION OF BROWN COLOUR	5.00 gm/kg
		3.	D(-)Alpha Phenyl Glycine Base TECH.SPEC:- white to almost white crystalline powder min. assay not less than 99%	0.417
		4.	METHANOL TECH.SPEC :- TRANSPARENT AND COLORLESS LIQUID ASSY NOT LESS THAN 98%	0.400